

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE
ORIGINAL APPLICATION NO.01 OF 2025 (WZ)**

Ankush Rangnath Kale

.... Applicant

Versus

Union of India & Ors.

....Respondents

**Reply – Affidavit on behalf of Maharashtra Pollution Control Board
i.e. Respondent No.5**

I, Chandrakant N. Shinde, Aged - Adult, occupation – Service, the Sub-Regional Officer of the Maharashtra Pollution Control Board at Ahilyanagar (Ahmednagar), having office at Savitribai Phule Vyapari Sankul, 1st Floor, Hall Nos.2 & 3, Near T. V. Centre, Savedi, Ahilyanagar (Ahmednagar) -414 003, do hereby state on solemn affirmation as under:-

(1) I have perused the papers and proceedings of the above matter. I am thus conversant with the facts of the case and I am able to depose the same. I am filing the said Affidavit in Reply on behalf of Respondent -Maharashtra Pollution Control Board (MPCB).

(2) I say and submit that the Applicant has filed the present application against Respondent No.9 for the alleged violations of the terms and conditions of the Environment Clearance, Consent To Establish and Consent To Operate granted from time to time.

Shinde

BEFORE ME

J.D. Kusmode
J. D. KUSMODE
Advocate & Notary Public
Ahmednagar





(3) I say and submit that regarding violation of the terms and conditions of Environment Clearance, SEIAA is the Nodal Authority for addressing the cases relating to violations/ non-compliances alleged against the ECs granted at the SEIAA level.

(4) I say and submit that the present status of the Sugar and Distillery Units of Respondent No.9 is as under :

(I) Sugar Unit –

1) The Respondent Board has granted 1st Consent to Operate to Respondent No.9-Industry for Expansion of 1000 TCD Sugar and 10.5 MW Co-generation unit with amalgamation with existing Renewal of Consent to Operate of 6000 TCD Sugar and 21 MW Co-generation unit under RED category (Sugar-7000 TCD & 31.5 MW Co-generation Unit) vide Consent dated 2/8/2018, which was valid for a period from 1/8/2017 to 31/07/2019. A copy of the said Consent to Operate dated 2/8/2018 is annexed as an **Annexure-I**.

2) State Level Environment Impact Assessment Authority (SEIAA) has granted Environment Clearance dated 8/7/2021 to Respondent No.9-Industry for Proposed Expansion of Sugar Plant from 7000 TCD to 9000 TCD at Village : Bhende Bk. Tal. Newasa, Dist. Ahilyanagar (Ahmednagar). A copy of the Environment Clearance dated 8/7/2021 is annexed as an **Annexure-II**.

3) The Respondent Board has granted Consent to 1st Operate dated 20/2/2022 to Respondent No.9-Industry for expansion

BEFORE ME

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Advocate & Notary Public
Ahmednagar



of 2000 TCD with amalgamation of existing consent of 7000 TCD sugar i.e. total-9000 TCD sugar unit and 31.5 MW Co-generation under 'Red' Category, which was valid for a period upto 31/07/2022. A copy of the said Consent to Operate dated 20/2/2022 is annexed as an **Annexure-III**.

- 4) The Respondent Board has granted Renewal of Consent to Operate dated 22/07/2024 to Respondent No.9-Industry for sugar cane crushing capacity 9000 TCD and 31.5 MW Co-generation unit under 'Red' category, which is valid for a period upto 31/07/2025. A copy of the said Renewal of Consent to Operate dtd.22/7/2024 is annexed as an **Annexure-IV**.
- 5) **ETP Status** – Respondent No.9-Industry has provided ETP of Capacity 1500 m³ /D Consisting of Oil skimmer, equalization tank, primary clarifier, Bio Tower, Tube settler, aeration tank, secondary clarifier, sludge drying beds & provided 15 days storage tank. The treated effluent is used for irrigation purpose on own land.
- 6) Respondent No.9-Industry has Provided ESP as APC system to the Boiler.
- 7) Respondent No.9-Industry has Installed Continues online monitoring system to effluent & emission & connected to MPCB & CPCB server.
- 8) Respondent -Board has forfeited the Bank Guarantee of Rs.15.0 Lakh & Rs.5.0 Lakhs for up- gradation of Pollution Control System & exceeding the analysis report of effluent.

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Advocate & Notary Public
Ahmednagar



- 9) Bank Guarantee forfeited for up gradation of pollution control system – 1) Rs.15.0 Lakhs for Boiler APC. 2) Rs. 5.0 Lakhs for Exceeding JVS Results.

10) **Action taken by MPCB :-**

- (a) The Respondent Board has issued Show Cause Notice dated 15/12/2021 to the industry for poor maintenance and operation of ETP and installed 80 TPH Boiler without informing to the Respondent Board and also not provided digital display as per MPCB's directions etc.

In response to the show cause notice, the Respondent No.9-Industry vide reply dated 21/12/2021 informed that they have placed purchase to the manufacturer for installation of tertiary treatment and started civil foundation work for the same. Further it was informed that they have installed 80 TPH Boiler in the year, 2007 and will install Digital Display Board at factory main gate. Copies of the show cause notice dated 15/12/2021 and reply dated 21/12/2021 are enclosed herewith and marked as **Annexure-V and VI respectively.**

- (b) In order to verify the present status of Consent Conditions, the Officer of the Respondent-Board visited the site of Sugar Unit of Respondent No.9-Industry on 27/2/2025 and observed that industry is

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found in operation and provided ETP for treated effluent, which is found in operation and it was not provided separate CPU. The industry has provided 15 days storage tank as per CREP. ESP is found in operation. A copy of the Visit Report of Sugar Unit of Respondent No.9-Industry dated 27/2/2025 is annexed as an **Annexure-VII.**

(II) Distillery Unit –

- 1) The Respondent Board has granted Consent to 1st Operate dated 22/07/2024 to Respondent No.9-Industry for Expansion of 55 KLPPD molasses base distillery unit under 'Red' Category, which was valid for a period upto 31/8/2025. A copy of the said Consent to Operate dated 22/7/2024 is annexed as an **Annexure-VIII.**
- 2) The Respondent Board has granted Renewal of Consent to Operate dated 8/11/2024 to Respondent No.9- industry for 45 KLPD molasses base distillery unit, under 'Red' Category, which is valid for a period upto 31/08/2025. A copy of the said Renewal of Consent to Operate dated 8/11/2024 is annexed as an **Annexure-IX.**
- 3) SEIAA has granted Environment Clearance dated 15/12/2023 to Respondent No.9-Industry for the Proposed Expansion of 45 KLPD to 100 KLPD Distillery Project at Village: Bhende, Tehsil : Newasa.

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 Advocate & Notary Public
 Ahmednagar



A copy of the Environment Clearance dated 15/12/2023 is annexed as an **Annexure-X**.

4) Respondent No.9-Industry has provided bio-digester followed by MEE followed by Bio-composting & also provided incineration boiler for the treatment & disposal of spent wash & also provided CPU for the treatment of effluent & same treated effluent reused in the process. Industry has provided OCEMS.

5) **Action Taken by MPCB against Distillery Unit of Respondent No.9-Industry :**

A. Earlier the Respondent Board has issued Interim Directions vide letter dated 21/3/2023 and directed as follows:

i. Industry shall scrap the Kaccha Lagoon as per consent condition dtd.24-07-2022 by 31-08-2023.

ii. Industry shall not dispose off any type of effluent (Spent wash) through tanker outside factory premises.

iii. Industry shall carryout assessment of contamination of ground water and soil and remediation of it through Government institute like VSI/IIT within 3 months.

iv. Industry shall submit the performance evaluation report of existing pollution control system Government/ Semi Govt. Institute like VSI/IIT within 3 months.

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Ahmednagar



v. Industry shall furnish Bank Guarantee of Rs.5,00,000/- (Five Lakhs) towards compliance of above directions within 15 days.

B. Industry has complied with the interim direction dated 21-03-2023 issued by Respondent Board, is as follows :-

- 1) The Industry has scrapped the Kaccha Lagoon.
- 2) Industry has stopped disposing it's spent wash through tanker outside it's factory premises.
- 3) Industry has issued work order to the VSI regarding assessment of contamination of ground water & soil & remediation. As per work order VSI start the work & work is in progress.
- 4) Industry has issued work order to the VSI regarding performance evaluation report of existing pollution control system.
- 5) Industry has submitted the Bank Guarantee of Rs.5.0 Lakhs as per interim directions.

C. In order to verify the compliance of Consent Conditions, the Officer of the Respondent-Board visited the site of Distillery Unit of Respondent No.9-Industry on 3/4/2025 and observed that Distillery is found in operation and the industry has provided 45 KLPD molasses based distillery with ETP for the treatment of 450 M³/day. Spent wash comprising bio-methanization followed by MEE

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Ahmednagar

and bio-composting on 13 acres concreted compost yard with leachate collection system. Industry has provided 55 KLPD distillery with ETP for the treatment of 690 M3/D spent wash comprising MEE followed by incineration boiler. During visit MEE & incineration boiler found in operation. Industry has provided CPU comprising primary secondary & 3 stage RO. Industry has provided incineration boiler with ESP followed by 65-meter height stack. During visit ESP found in operation. Industry has provided OCEMS to incineration boiler, same is connected to MPCB & CPCB server. A copy of the Visit Report of Distillery Unit of Respondent No.9-Industry 3/4/2025 is annexed as an **Annexure-XI**.

(6) I say and submit that at present both the Sugar and Distillery Units of Respondent No.9-Industry have complied with the consent conditions.

Solemnly affirmed on this 23rd day of May, 2025 at Ahilyanagar

Identified by me

v.v. Jadhav
Adv. v.v. Jadhav

For and on behalf of Maharashtra
Pollution Control Board

Shinde

(Chandrakant Shinde)

Sub-Regional Officer, Ahilyanagar

BEFORE ME

BEFORE ME
Solemnly affirmed before me
by Chandrakant N. Shinde
who is identified before me
by Adv. v.v. Jadhav
whom I personally know

J. D. KUSMODE
Advocate & Notary Public
Ahmednagar
S.No./JDK/INTI 22025

23 MAY 2025



MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010437/24020781/24014701

Fax: 24024068 /24023515

Website: <http://mpcb.gov.in>

E-mail: mpcb@vsnl.net



Kalpataru Point, 2nd - 4th Floor,
Opp. Cine Planet Cinema,
Near Sion Circle, Sion (E)
Mumbai - 400 022

Red/LSI

Date: 02/08/2018.

Consent No: Format 1.0/BO/CAC-CELL/UAN No. 0000027516 & 0000035688/R/CAC-1808000135

To,

M/s. Shri Dnyaneshwar SSK Ltd.,

Po. Bhende SK, Tal. Newasa,

Dist. Ahmednagar.

Subject : 1st Consent to Operate Expansion of 1000 TCD Sugar & 10.5 MW Co-generation unit with amalgamation with existing Renewal of Consent to Operate of 6000 TCD Sugar & 21 MW Co-generation unit under RED category (Sugar - 7000 TCD & 31.5 MW Co-generation Unit)

Ref : 1. Consent to Operate granted by the Board to the existing unit vide no. BO/CAC-CELL/UAN No. 0000007133/R/CAC-10423 dtd. 22.11.2016.
2. Minutes of CAC meeting held on 09.02.2018.

Your application: UAN No. 0000027516 & 0000035688

Dated: 27.05.2017.

1st Consent to Operate Expansion of 1000 TCD Sugar & 10.5 MW Co-generation unit with amalgamation with existing Renewal of Consent to Operate of 6000 TCD Sugar & 21 MW Co-generation unit under RED category (Sugar - 7000 TCD & 31.5 MW Co-generation Unit), under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous & Other Wastes (M, H & T M) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

1. The consent is granted for a period from 01.08.2017 to 31.07.2019.
2. The actual total investment of the industry is Rs. 227.2671 Cr.
(As per C. A. Certificate submitted by industry)
3. The Consent is valid for the manufacture of -
- 4.

Sr. No.	Product / By-Product Name	Maximum Quantity in MT/M
1	Sugar	28800
2	Molasses	8400
3	Pressmud	8410
4	Bagasse	74990
5	Electric Power (Cogeneration)	31.5 MW

(The cane crushing Capacity of Sugar Industry shall not exceed 7000 TCD)

5. Conditions under Water (P&CP), 1974 Act for discharge of effluent:

Sr. no.	Description	Permitted quantity of discharge (CMD)	Standards to be achieved	Disposal
1.	Trade effluent	897 (Sugar 588+ Co-gen 309)	As per Schedule -I	309 CMD shall be 100% recycle & 588 CMD on land for irrigation
2.	Domestic effluent	260	As per Schedule -I	On land for irrigation

6. Conditions under Air (P& CP) Act, 1981 for air emissions:

Sr. no.	Description of stack / source	Number of Stack	Standards to be achieved
1.	Boiler (30 TPH)	1	As per Schedule - II
2.	Boiler (40 TPH)	1	As per Schedule - II
3.	Boiler (80 TPH)	1	As per Schedule - II
4.	DG Set of 400 KVA (2 nos.)	1	As per Schedule - II

7. Conditions under Hazardous & Other Wastes (M, H & T M) Rules, 2016 for treatment and disposal of hazardous waste:

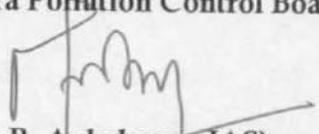
Sr. No.	Type of Waste	Category	Quantity	UOM	Disposal
1	Used /Spent Oil	5.1	0.30	MT/M	Reuse in own boiler as fuel

8. Non-Hazardous Solid Wastes:

Sr. No.	Type of Waste	Quantity	UOM	Treatment	Disposal
1.	Fly/Boiler Ash	550	MT/M	-	Sale to Bricks manufacturers.
2.	ETP Sludge	20	MT/M	-	Used as Manure

9. This Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the industry.
10. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government agencies.
11. Industry shall operate online monitoring system which is installed as per the Directions of CPCB and shall connect/ upload the online monitoring data at MPCB and CPCB server.
12. RO shall strictly monitor above units on weekly basis and submit compliance report to CAC CELL including source and ambient air quality monitoring reports.
13. Industry shall install Condensate Polishing Unit CPU within 3 months.

For and on behalf of the
Maharashtra Pollution Control Board

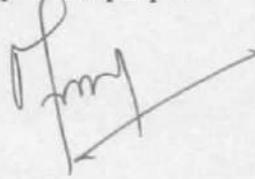

(Dr. P. Anbalagan, IAS)
Member Secretary

Received Consent fee of -

Sr. No.	Amount (Rs.)	DR. No.	Date	Drawn On
1	Rs. 4,54,534/-	IBBC5395604254	29.05.2017	Bank of Baroda
2	Rs. 7,620/-	BARBY17034119157	31.10.2017	Bank of Baroda
3	Rs. 1,25,000/-	JBBC5782002300	02.11.2017	Bank of Baroda
4	Rs. 4,54,534/-	7601559	24.04.2018	Bank of Baroda

Copy to:

1. Regional Officer – MPCB Nashik
2. Sub -Regional Officer – Ahmednagar, MPCB, He is directed to ensure the compliance of the consent conditions.
3. Chief Accounts Officer, MPCB, Mumbai.
4. CC/CAC desk- for record & website updation purposes.



Maharashtra Pollution Control Board

Schedule-I**D) Terms & Conditions for compliance of Water Pollution Control**

1) A] As per your application, you have provided Effluent Treatment Plant with capacity 1500 CMD, comprising of Grit Chamber, Oil & Grease Trap, Neutralization Tank, Equalization Tank, Primary Clarifier, Aeration Tank, Secondary Clarifier & SDB's.

B] The Applicant shall operate the effluent treatment plant (ETP) to treat the trade effluent so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent.

Sr. No.	Parameters	Standards prescribed by Board
		Limiting Concentration in mg/l, except for pH
01	pH	5.5-9.0
02	Oil & Grease	10
03	BOD (3 days 27oC)	100
04	Sulphate	1000
05	Suspended Solids	100
06	COD	250
07	Chloride	600
08	Total Dissolved Solids	2100

C] The treated effluent 588 CMD of Sugar unit shall be disposed on land for irrigation on 74 acres of own land /as per the bilateral agreement with farmers. **In no any case treated/untreated effluent shall find its way outside the factory premises directly or indirectly.**

D] **Trade effluent of 309 CMD generated from Co-gen shall be 100% recycle in process/utility.**

E] CREP conditions for Sugar Factory

- i. Operation of ETP shall be started at least one month before starting of cane crushing to achieve desired MLSS. So as to meet prescribed standards from day one the operation of mill.
- ii. Waste water generation shall be maintained as 100 liters per ton of cane crushed.
- iii. Industry shall achieve zero discharge into in land surface water bodies.
- iv. 15 days storage capacity tank shall be provided for treated effluent to take care of no demand for irrigation.

F] Industry shall maintain properly the arrangement provided for covering the effluent collection system and to avoid the ingress of Bagasse other material.

G] **The unit shall operate ETP even after completion of the crushing season so that any effluent generated during washing & maintenance is discharged after proper treatment.**

H] **The unit shall optimize water use in industrial process & maintain records of water consumption & waste water generation.**

2) A] As per your consent application, for the 260 CMD sewage generation you have provided septic tank & soak pit for the treatment of sewage.

B] The Applicant shall operate the sewage treatment system to treat the sewage so as to achieve the following standards.

(1) **Suspended Solids Not to exceed 100 mg/l.**

(2) BOD 3 days 27°C Not to exceed 100 mg/l.

C] The treated sewage shall be disposed on land for gardening/irrigation.

- 3) The industry shall have bilateral agreement with the farmers on whose land the treated effluent is used for irrigation purposes and a copy of the agreements with validity shall be submitted to the Regional/Sub-Regional Office of the Board.
- 4) The industry shall create Environmental Cell by appointing an Environmental Engineer, Chemist and Agriculture expert for looking after day to day activities related to Environment and irrigation field where treated effluent is used for irrigation.

5) **CONDITIONS FOR MOLASSES STORAGE:**

- (i) The molasses shall be properly collected and stored in steel tanks which shall be leak proof. At no stage of handling of molasses, there shall be leakage or spillage.
- (ii) The capacity of tanks for storage of molasses shall be such that it will take care of bumper production of sugar, non-lifting of molasses etc.
- (iii) All the area on which molasses are stored and handled should be provided with drain for diverting the spills to the treatment plant/ molasses tank. Suitable arrangements for accidental discharges of molasses from the tanks shall be provided to contain the same within factory premises.
- (iv) Destruction of molasses and its disposal shall not be done without specific permission in writing from the authorized officer of the Board. Intimation of intention to destroy or dispose of the molasses shall be given to the Board atleast 15 (fifteen) days in advance by registered post under intimation to the Sub-Regional officer and Regional officer of the Board under whose jurisdiction the factory is situated.
- (v) The storage tanks shall be kept in good conditions all the year round with adequate maintenance. The tanks size and capacity per cm, height, total capacity in tonnes shall be displayed prominently near /on the tank.
- (vi) The above conditions shall be in addition to and not in derogation of the provisions contained in the "Bombay Molasses Rules, 1955" and "Maharashtra Molasses Storage and Supply Regulation, 1965".

- 6) The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines if applicable.

II) **Conditions under Water (Prevention & Control of Pollution) CESS Act, 1977 as amended**

The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Cess Act, 1977 and as amended, by installing water meters, filing water cess returns in Form-I and other provisions as contained in the said act.

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, boiler feed etc.,	900
2.	Domestic purpose	305
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	1000
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	—

Schedule-II**Terms & conditions for compliance of Air Pollution Control**

1. As per your application, you have provided the Air pollution control (APC) system and also erected following stack (s) to observe the following fuel pattern-

Sr. No.	Stack Attached to	APC System	Height in meter	Type of Fuel	Quantity	S %	SO ₂ Kg/ Day
1.	Boiler (30 TPH)	Wet Scrubber	30	Bagasse	1632 MTD	0.2 %	8736
2.	Boiler (40 TPH)	Wet Scrubber	60				
3.	Boiler (80 TPH)	Wet Scrubber	76				
4.	Boiler (110 TPH)	ESP	85	ESP	750 MTD	0.2%	4362
5.	DG Set of 400 KVA	-----	-----	HSD	60 Litrs./Hr.y	1%	28.8
6.	DG Set of 400 KVA	-----	-----				

2. The Applicant shall provide ESP/ Bag filter/ Wet scrubber to the Bagasse fired boiler and Dust Collector to Sugar bagging section as an Air Pollution control equipments OR as per the conditions of EP Act, 1986 and rule made there under from time to time / Environmental Clearance / CREP guidelines.
3. The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards:
- | | | |
|--------------------|---------------|------------------------|
| Particulate matter | Not to exceed | 150 mg/Nm ³ |
|--------------------|---------------|------------------------|
4. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
5. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).

Schedule-III**Details of Bank Guarantees**

Sr. No.	Consent (C to E/O/R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	C to R	Rs. 15 Lacs	To be Extended	Towards O & M of pollution control system	31.07.2019	31.11.2019
2	C to R	Rs.5 lakh	15 Days	Towards provision of condensate polishing unit (CPU)	30.09.2018	31.11.2018

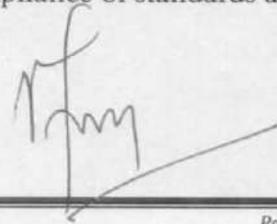
Schedule-IV
General Conditions

- 1) The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
- 2) Industry should monitor effluent quality, stack emissions and ambient air quality monthly.
- 3) The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
- 4) Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
- 5) The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
- 6) The firm shall submit to this office, the 30th day of September every year, the Environmental Statement Report for the financial year ending 31st March in the prescribed Form-V as per the provisions of rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992.
- 7) The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the H&OW (MH&TM) Rules 2016, which can be recycled /processed /reused /recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc should go for that purpose, in order to reduce load on incineration and landfill site/environment.
- 8) The industry should comply with the Hazardous & Other Wastes (M, H & TM) Rules, 2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous & Other Waste (M, H & TM) Rules, 2016 for the preceding year April to March in Form-IV by 30th June of every year.
- 9) An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
- 10) The applicant shall make an application for renewal of the consent at least 60 days before the date of the expiry of the consent.**
- 11) Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website (www.mpcb.gov.in).
- 12) The industry shall constitute an Environmental cell with qualified staff/personnel/agency to see the day to day compliance of consent condition towards Environment Protection.
- 13) Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
- 14) Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
- 15) The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
- 16) Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting

the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.

- c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
- d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
- e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
- f) D.G. Set shall be operated only in case of power failure.
- g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
- h) The applicant shall comply with the notification of MoEF dated 17.05.2002 regarding noise limit for generator sets run with diesel.
- 17) The industry should not cause any nuisance in surrounding area.
- 18) The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
- 19) The applicant shall maintain good housekeeping.
- 20) The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
- 21) The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
- 22) The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
- 23) The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
- 24) The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can be downloaded from MPCB official site).
- 25) The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
- 26) The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification dt. 16.11.2009 as amended.
- 27) The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
- 28) The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.

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Environment department,
Room No. 217, 2nd floor,
Mantralaya, Annexe,
Mumbai- 400 032.
Date: July 8, 2021

To,
M/s. Loknete Marutrao Ghule Patil Dnyaneshwar Shakari Sakhar Karkhana Ltd. (LMGP-DSSKL)
at Survey NO 320 & 334

Subject: Environment Clearance for Proposed Expansion of Sugar plant from 7000TCD to 9000TCD at Viilage Bhende Bk, Newasa, Ahemdagar, Maharashtra

Sir,

This has reference to your communication on the above mentioned subject. The proposal was considered as per the EIA Notification - 2006, by the State Level Expert Appraisal Committee-I, Maharashtra in its 189th - Day-3th meeting and recommend the project for prior environmental clearance to SEIAA. Information submitted by you has been considered by State Level Environment Impact Assessment Authority in its 220th meetings.

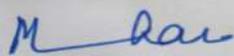
2. It is noted that the proposal is considered by SEAC-I under screening category 5 (j) -B, 1(d)- as per EIA Notification 2006.

Brief Information of the project submitted by you is as below :-

1.Name of Project	Proposed Expansion of Sugar plant from 7000TCD to 9000TCD at Viilage Bhende Bk,Tal: Newasa, Ahemdagar, Maharashtra by M/s. Loknete Marutrao Ghule Patil Dnyaneshwar Shakari Sakhar Karkhana Ltd. (LMGP-DSSKL)
2.Type of institution	TOR
3.Name of Project Proponent	M/s. Loknete Marutrao Ghule Patil Dnyaneshwar Shakari Sakhar Karkhana Ltd. (LMGP-DSSKL)
4.Name of Consultant	Ultra- Tech Environment consultancy and Lab (Lab. MoEF gazetted).
5.Type of project	Industry
6.New project/expansion in existing project/modernization/diversification in existing project	Expansion
7.If expansion/diversification, whether environmental clearance has been obtained for existing project	Yes
8.Location of the project	Survey NO 320 & 334
9.Taluka	Newasa
10.Village	Bhende (Bk)
Correspondence Name:	Post Bhende Bk, Taluka Newasa, District Ahmednagar
Room Number:	NA
Floor:	NA
Building Name:	NA
Road/Street Name:	NA
Locality:	NA
City:	Ahmednagar
11.Whether in Corporation / Municipal / other area	Grampanchayat Bhende (Bk)
12.IOD/IOA/Concession/Plan Approval Number	Grampanchayat Bhende (Bk) IOD/IOA/Concession/Plan Approval Number: NA Approved Built-up Area: 18000
13.Note on the initiated work (If applicable)	NA
14.LOI / NOC / IOD from MHADA/ Other approvals (If applicable)	NA
15.Total Plot Area (sq. m.)	1320000
16.Deductions	Not Applicable

SEIAA Meeting No: 220 Meeting Date: May 14, 2021 (SEIAA-STATEMENT-000000766)
SEIAA-MINUTES-0000003379
SEIAA-EC-0000002355

Page 1 of 11


Manisha Patankar Mhaiskar (Member Secretary SEIAA)

17.Net Plot area	1320000
18 (a).Proposed Built-up Area (FSI & Non-FSI)	FSI area (sq. m.): 18000
	Non FSI area (sq. m.): Not applicable
	Total BUA area (sq. m.): 18000
18 (b).Approved Built up area as per DCR	Approved FSI area (sq. m.):
	Approved Non FSI area (sq. m.):
	Date of Approval: 01-01-1900
19.Total ground coverage (m2)	Not applicable
20.Ground-coverage Percentage (%) (Note: Percentage of plot not open to sky)	0
21.Estimated cost of the project	15000000



Government of Maharashtra

M. Patankar

22. Production Details

Serial Number	Product	Existing (MT/M)	Proposed (MT/M)	Total (MT/M)
1	Sugar	25200 MT/Month	7200 MT/Month	32400MT/Month
2	Co-gen Power	31.5MW/Hr	0	0

23. Total Water Requirement

Dry season:	Source of water	Mula Dam Right Cannal
	Fresh water (CMD):	900
	Recycled water - Flushing (CMD):	4590
	Recycled water - Gardening (CMD):	850
	Swimming pool make up (Cum):	Not applicable
	Total Water Requirement (CMD) :	5490
	Fire fighting - Underground water tank(CMD):	Not applicable
	Fire fighting - Overhead water tank(CMD):	Not applicable
	Excess treated water	Not applicable
Wet season:	Source of water	Mula Dam Right Cannal
	Fresh water (CMD):	15
	Recycled water - Flushing (CMD):	0
	Recycled water - Gardening (CMD):	10
	Swimming pool make up (Cum):	Not applicable
	Total Water Requirement (CMD) :	25
	Fire fighting - Underground water tank(CMD):	Not applicable
	Fire fighting - Overhead water tank(CMD):	Not applicable
	Excess treated water	Not applicable
Details of Swimming pool (If any)	Not applicable	

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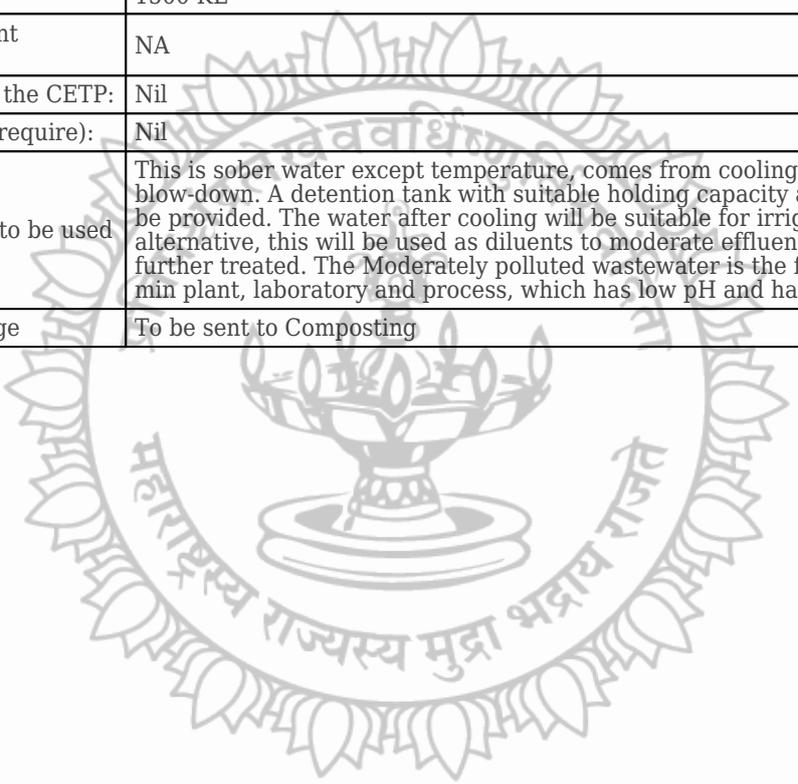
24.Details of Total water consumed									
Particulars	Consumption (CMD)			Loss (CMD)			Effluent (CMD)		
	Existing	Proposed	Total	Existing	Proposed	Total	Existing	Proposed	Total
Industrial Process	665	185	850	0	1083	3789	0	0	0
Fresh water requirement	35	15	50	0	0	0	35	15	50
Gardening	761	89	850	761	89	850	0	0	0
Industrial Process	4550	940	5490	3789	851	4640	761	89	850
25.Rain Water Harvesting (RWH)	Level of the Ground water table:		4 to 5 m						
	Size and no of RWH tank(s) and Quantity:		Not applicable						
	Location of the RWH tank(s):		Not applicable						
	Quantity of recharge pits:		10 Recharge Pit						
	Size of recharge pits :		Not applicable						
	Budgetary allocation (Capital cost) :		20 lakh						
	Budgetary allocation (O & M cost) :		5 Lakh						
	Details of UGT tanks if any :		Not applicable						
26.Storm water drainage	Natural water drainage pattern:		Storm water drain						
	Quantity of storm water:		Not applicable						
	Size of SWD:		Not applicable						
27.Sewage and Waste water	Sewage generation in KLD:		60						
	STP technology:		MBBR						
	Capacity of STP (CMD):		1 no. 70KL						
	Location & area of the STP:		near colony						
	Budgetary allocation (Capital cost):		5 lacs						
	Budgetary allocation (O & M cost):		1.0Lacs						

28.Solid waste Management		
Waste generation in the Pre Construction and Construction phase:	Waste generation:	Negligible
	Disposal of the construction waste debris:	Not Applicable
Waste generation in the operation Phase:	Dry waste:	Baggage : 4,32,000 MT/A
	Wet waste:	Press mud : 61200 MT/A
	Hazardous waste:	0.30 MT/Month Reused in own boiler as fuel
	Biomedical waste (If applicable):	Not Applicable
	STP Sludge (Dry sludge):	200 kg/day Used as manure
	Others if any:	Not applicable
Mode of Disposal of waste:	Dry waste:	Baggage will be used for boiler as fuel
	Wet waste:	Press mud sent for composting
	Hazardous waste:	Reused in own boiler as fuel
	Biomedical waste (If applicable):	Not applicable
	STP Sludge (Dry sludge):	Use as manure
	Others if any:	Not any
Area requirement:	Location(s):	south of layout
	Area for the storage of waste & other material:	20m ²
	Area for machinery:	Not any
Budgetary allocation (Capital cost and O&M cost):	Capital cost:	5lacs
	O & M cost:	1 lacs

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M. Patankar

29.Effluent Charecterestics					
Serial Number	Parameters	Unit	Inlet Effluent Charecterestics	Outlet Effluent Charecterestics	Effluent discharge standards (MPCB)
1	pH	Not Applicable	3.5-4.5	6-7	5.5-8.5
2	BOD	Mg/lit	719	89	100
3	COD	Mg/lit	1682	238	250
4	TSS	Mg/lit	126	84	100
5	Oil & grease	Mg/lit	6	<2	10
Amount of effluent generation (CMD):		850 m3			
Capacity of the ETP:		1500 KL			
Amount of treated effluent recycled :		NA			
Amount of water send to the CETP:		Nil			
Membership of CETP (if require):		Nil			
Note on ETP technology to be used		This is sober water except temperature, comes from cooling-purging and boiler blow-down. A detention tank with suitable holding capacity and shallow depth shall be provided. The water after cooling will be suitable for irrigation purpose. As an alternative, this will be used as diluents to moderate effluent, stream (B) below and further treated. The Moderately polluted wastewater is the floor vessel washing, de-min plant, laboratory and process, which has low pH and has organic matter. After			
Disposal of the ETP sludge		To be sent to Composting			



**Government of
Maharashtra**

30.Hazardous Waste Details							
Serial Number	Description	Cat	UOM	Existing	Proposed	Total	Method of Disposal
1	Used/ spent oil	5.1	MT/Month	11	0	11	Reused in own boiler as fuel
31.Stacks emission Details							
Serial Number	Section & units	Fuel Used with Quantity	Stack No.	Height from ground level (m)	Internal diameter (m)	Temp. of Exhaust Gases	
1	Boiler 40 TPH	Bagasse	1	65	3.0	120	
2	Boiler 80 TPH	Bagasse	2	76	3.33	120	
3	Boiler 110 TPH	Bagasse	3	85	3.45	120	
32.Details of Fuel to be used							
Serial Number	Type of Fuel	Existing	Proposed	Total			
1	Bagasse	1761MT/Day	0	1761 MT/Day			
Source of Fuel		Own bagasse available from sugare cane crushed					
Mode of Transportation of fuel to site		Conver Belt					
33.Energy							
Power requirement:	Source of power supply :	Own Power Generation / MSEDCL					
	During Construction Phase: (Demand Load)	40KVA					
	DG set as Power back-up during construction phase	100KVA					
	During Operation phase (Connected load):	3700KVA					
	During Operation phase (Demand load):	Not applicable					
	Transformer:	Not applicable					
	DG set as Power back-up during operation phase:	2 no. of 400KVA & 1 no. of 1000KVA DG sets					
	Fuel used:	HSD					
	Details of high tension line passing through the plot if any:	Not applicable					
34.Energy saving by non-conventional method:							
planetary drive for boiling house equipment's and Variable feed drive(VFD)							
36.Detail calculations & % of saving:							
Serial Number	Energy Conservation Measures				Saving %		
1	planetary drive for boiling house equipment's and Variable feed drive(VFD)				3%		
37.Details of pollution control Systems							
Source	Existing pollution control system			Proposed to be installed			
STP	Conventional STP outlet water used for gardening			NA			
ETP	ETP			NA			
Boiler Stack 1	ESP			NA			

Boiler Stack 2	ESP		NA				
Budgetary allocation (Capital cost and O&M cost):	Capital cost:	Not applicable					
	O & M cost:	Not applicable					
38.Environmental Management plan Budgetary Allocation							
a) Construction phase (with Break-up):							
Serial Number	Attributes	Parameter	Total Cost per annum (Rs. In Lacs)				
1	Air Pollution Control	RSPM, SO ₂ , NO _x	1.0				
2	Noise	Decibel	05				
b) Operation Phase (with Break-up):							
Serial Number	Component	Description	Capital cost Rs. In Lacs	Operational and Maintenance cost (Rs. in Lacs/yr)			
1	Air Pollution Control	RSPM, SO ₂ , NO _x	-	2.0			
2	Green Belt Development	Plantation	30	5.0			
3	Online Monitoring	Air and water	60	6			
4	ETP	Effluent	-	5.0			
5	STP	waste water	25	1.5			
6	Occupational Health	LABOUR Halth check up	2.0	5.0			
7	Rainwater Harvesting	tank for rain water harvesting	20.0	5.0			
39.Storage of chemicals (inflammable/explosive/hazardous/toxic substances)							
Description	Status	Location	Storage Capacity in MT	Maximum Quantity of Storage at any point of time in MT	Consumption / Month in MT	Source of Supply	Means of transportation
NA	NA	NA	NA	NA	NA	NA	NA
40.Any Other Information							
No Information Available							

**Government of
Maharashtra**

	CRZ/ RRZ clearance obtain, if any:	Not applicable
	Distance from Protected Areas / Critically Polluted areas / Eco-sensitive areas/ inter-State boundaries	Not applicable
	Category as per schedule of EIA Notification sheet	5 (j) -B, 1(d)-
	Court cases pending if any	NA
	Other Relevant Informations	Not applicable
	Have you previously submitted Application online on MOEF Website.	Yes
	Date of online submission	23-10-2015

3. The proposal has been considered by SEIAA in its 220th meeting & decided to accord environmental clearance to the said project under the provisions of Environment Impact Assessment Notification, 2006 subject to implementation of the following terms and conditions:

Specific Conditions:

I	PP to implement the Guidelines for restoration of manufacturing industries after lockdown period issued by Ministry of Home Affairs, National Disaster Management Authority on 09.05.2020.
II	PP to prepare and implement construction management plan. PP to provide shelter, food, drinking water, sanitation facilities to the construction workers as per guidelines issued by the Competent Authority.
III	PP to submit to the SEIAA certified compliance of Consent to operate to be obtained from the Maharashtra Pollution Control Board.
IV	PP to provide Continuous Emission Monitoring System (CEMS) for monitoring of air emissions and connect the same to the MPCB and CPCB servers.
V	PP to ensure identification and signing of MoU with the brick manufacturer for disposal of ash generated on site.
VI	PP to provide Sewage Treatment Plant for the treatment of domestic waste water generated within factory premises.
VII	PP to prepare & implement cane development plan in consultation with the Mahatma Phule Agriculture University, Rahuri for enhancement of per hectare yield of sugar cane. PP to promote drip irrigation for sugar cane cultivation in their jurisdiction.
VIII	PP to ensure compliance of all the issues raised during the Public Hearing along with budgetary allocation and specific time limits for its implementation and submit report to the District Authority and Maharashtra Pollution Control Board.
IX	PP to prepare and implement CER plan of Rs. 15 Lakhs in consultation with the District Authority for development of social and environmental infrastructure in the Z.P Schools and Primary Health Centre in the study area of the proposed project as per OM issued by MoEF&CC dated 01.05.2018.
X	PP to include carbon and water foot print in Environment Management Plan and adopt necessary measures to reduce the same.
XI	PP to undertake Miyawaki plantation of native and indigenous trees in the proposed 33 % green belt as per the Forest Department, Govt. of Maharashtra circular no SaVaVi-2019/C.R.3/F-11, dated 25th June, 2019. The said plantation to be completed in the first year of operation of Environmental Clearance under expert guidance of Miyawaki experts / arborist.
XII	PP to ensure to provide Zero Liquid Discharge Effluent Treatment Plant.
XIII	PP to strictly observe the Solid Waste Management Rules, 2016 as amended time to time.
XIV	PP to strictly observe the Hazardous and Other Wastes (Management & Trans boundary Movement) Rules, 2016 as amended time to time.
XV	PP to identify all sources of fugitive air pollution on site and provide pollution control measures to mitigate pollution and meet the standard parameters stipulated in the Environment (Protection) Rules, 1986 amended time to time & Air (Prevention and Control of Pollution) Act, 1981 amended time to time.
XVI	PP to ensure storage of chemicals as per the Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989 amended time to time to ensure no release of any chemical to the atmosphere and leakage to the soil.
XVII	PP to ensure transport, storage, handling and use of the flammable/toxic chemicals as per conditions stipulated in license/approval of the Petroleum & Explosive Safety Organization (PESO).
XVIII	PP to obtain approval and License from the Directorate of Industrial Health & Safety (DIHS) for proposed project and implement all condition stipulated therein. PP to carry out Safety Audit as stipulated in the Maharashtra Factories Rules, 1963 and ensure compliance of recommendation of the Audit.

XIX	PP to provide solar energy for illumination of Administrative Building, Street Lights and parking Area.
XX	PP to ensure use of briquette /bio coal/ pellets/ or any such suitable product derived from scientific processing of appropriate stream of dry waste/agricultural waste , not less than 50 % of the total fuel requirement to the boiler.
XXI	PP to provide roof top Rain Water Harvesting facility.

General Conditions:

I	I. The project proponent shall advertise at least in two local newspapers widely circulated in the region around the project, one of which shall be in the Marathi language of the local concerned within seven days of issue of this letter, informing that the project has been accorded Environmental Clearance and copies of Environmental Clearance letter are available with the Maharashtra Pollution Control Board, website of the company and may also be seen at Website at http://parivesh.nic.in .
II	II. The project Proponent shall upload the status of compliance (soft copies) of the conditions stipulated Environmental Clearance letter including monitoring data of air, water, soil, noise etc. on their website and shall update the same periodically. The half yearly compliance report shall simultaneously be submitted to the Maharashtra Pollution Controls Board, SEIAA and the Regional Office off MoEF&CC at Nagpur, on 1st June & 1st December of each calendar year.
III	III. Separate fund shall be allocated for the implementation of Environmental Management Plan along with item wise break up and specific time line for its completion. The cost shall be included as part of the project cost. The funds earmarked for the environmental protection measures shall not be diverted for other purpose and year-wise expenditure should be reported to the MPCB and the SEIAA.
IV	IV. A separate Environmental Management Cell with qualified personnel shall be set up for implementation of the stipulated environmental safeguards.
V	V. In the event of failure of any pollution control equipment, the manufacturing activity shall be immediately stopped safely till the effective functioning of pollution control equipment's is regained.
VI	VI. PP to strictly follow conditions stipulated in the Consent to Establish/Operate issued by the Maharashtra Pollution Control Board.
VII	VII. PP to provide separate drains for storm water and effluent, and ensure that, the storm water drains are dry all the time and in no case the effluent shall mix with the storm water drain.
VIII	VIII. Periodic Monitoring of ground water in the study area as marked in the Environmental Impact Assessment Report shall be undertaken and results analysed to ascertain any change in the quality of water. Results shall be regularly submitted to the Maharashtra Pollution Control Board.
IX	IX. The overall noise levels in and around the factory premises shall be kept within the prescribed standard under the Environment (Protection) Act, 1986 and Rule, 1989 as amended from time to time by providing adequate noise control measures and protective equipment's like ear muff and ear plug etc.
X	X. Adequate safety measures shall be ensured to limit the risk zone within the factory premises. Leak detection system shall be installed for early detection and mitigation purpose.
XI	XI. PP to scrupulously follow the requirements of Maharashtra Factories Act, 1948 & Rules 1963 as amended from time to time.
XII	XII. The Environmental Statement for each financial year ending on 31st March in Form-V as is mandated to be submitted by the Project Proponent to the concerned Pollution Control Board as prescribed under the Environment (Protection) Rule, 1989 as amended from time to time, it shall also be put on the website of the company along with the status of the compliance of the conditions stipulated in the Environmental Clearance letter.

Government of Maharashtra

4. The environmental clearance is being issued without prejudice to the action initiated under EP Act or any court case pending in the court of law and it does not mean that project proponent has not violated any environmental laws in the past and whatever decision under EP Act or of the Hon'ble court will be binding on the project proponent. Hence this clearance does not give immunity to the project proponent in the case filed against him, if any or action initiated under EP Act.

5. In case of submission of false document and non-compliance of stipulated conditions, Authority/ Environment Department will revoke or suspend the Environment clearance without any intimation and initiate appropriate legal action under Environmental Protection Act, 1986.

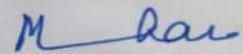
6. The Environment department reserves the right to add any stringent condition or to revoke the clearance if conditions stipulated are not implemented to the satisfaction of the department or for that matter, for any other administrative reason.

7. Validity of Environment Clearance: The environmental clearance accorded shall be valid as per EIA Notification, 2006, and amendments by MoEF&CC Notification dated 29th April, 2015.

8. In case of any deviation or alteration in the project proposed from those submitted to this department for clearance, a fresh reference should be made to the department to assess the adequacy of the condition(s) imposed and to incorporate additional environmental protection measures required, if any.

9. The above stipulations would be enforced among others under the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and rules there under, Hazardous Wastes (Management and Handling) Rules, 1989 and its amendments, the public Liability Insurance Act, 1991 and its amendments.

10. Any appeal against this Environment clearance shall lie with the National Green Tribunal (Western Zone Bench, Pune), New Administrative Building, 1st Floor, D-, Wing, Opposite Council Hall, Pune, if preferred, within 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.



Manisha Patankar Mhaiskar (Member Secretary SEIAA)

Copy to:

1. SECRETARY MOEF & CC
2. IA- DIVISION MOEF & CC
3. MEMBER SECRETARY MAHARASHTRA POLLUTION CONTROL BOARD MUMBAI
4. REGIONAL OFFICE MOEF & CC NAGPUR
5. REGIONAL OFFICE MPCB NASHIK
6. REGIONAL OFFICE MIDC NASHIK
7. MAHARASHTRA STATE ELECTRICITY DISTRIBUTION CO. LTD
8. COLLECTOR OFFICE AHMEDNAGAR
9. COLLECTOR OFFICE JALGAON
10. COLLECTOR OFFICE DHULE
11. COLLECTOR OFFICE NANDURBAR
12. COLLECTOR OFFICE NASHIK

Government of
Maharashtra



MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437
 Fax: 24023516
 Website: <http://mpcb.gov.in>
 Email: cac-cell@mpcb.gov.in



Kalpataru Point, 2nd and 4th
 floor, Opp. Cine Planet Cinema,
 Near Sion Circle, Sion (E),
 Mumbai-400022

**No:- Format1.0/CAC/UAN No.MPCB-
 CONSENT-0000125967/CO/2202001277**

Date: 20/02/2022

To,
**Loknete Marutrao Ghule Patil Dnyaneshwar Sahakari
 Sakhar Karkhana Ltd.,
 320,334, Dnyaneshwarnagar, Bhende Bk
 Tal. - Newasa, Dist. - Ahmednagar.**



Your Service is Our Duty

**Sub: Consent to 1st operate for expansion of 2000 TCD with
 amalgamation of existing consent of 7000 TCD sugar ie. total- 9000
 TCD sugar unit and 31.5 MW Co-generation, under RED category.**

- Ref:**
- 1. Earlier consent granted vide No:Format1.0/CAC/UAN
 O.MPCBCONSENT-0000085461/CR-2012000031 dated 01.12.2020.**
 - 2. Earlier consent granted vide No:-Format1.0/CAC/UAN
 No.MPCBCONSENT-0000082252/CE-2012000061 dated
 01.12.2020.**
 - 3. Environment Clearance vide SEIAA-EC-0000002355 dated
 08.07.2021**
 - 4. Minutes of 9th CAC meeting held on 25.01.2022.**

Your application No.MPCB-CONSENT-0000125967 Dated 25.11.2021

For: grant of Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

- 1. The Consent to Operate is granted upto: 31.07.2022**
- 2. The capital investment of the industry is Rs.382.5712 Crs. (As per C.A Certificate submitted by industry).**
- 3. Consent is valid for the manufacture of:**

Sr No	Product	Maximum Quantity	UOM
1	Sugar	36000	MT/M
2	Molasses	10800	MT/M
3	Bagasse	81000	MT/M
4	Pressmud	10800	MT/M
5	Co-generation (Electricity)	31.5	MW

4. **Conditions under Water (P&CP) Act, 1974 for discharge of effluent:**

Sr No	Description	Permitted in CMD	Standards to	Disposal
1.	Trade effluent	1097	As per Schedule -I	309 CMD shall be 100 % recycle & 788 CMD shall be used on land for irrigation.
2.	Domestic effluent	180	As per Schedule - I	On land for gardening

5. **Conditions under the Air (P& CP) Act, 1981 for air emissions:**

Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
1	Boiler	1	As per Schedule -II
2	Boiler	1	As per Schedule -II

(As per previous consent of existing unit)

6. **Conditions about Non Hazardous Wastes:**

Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
1	ETP Sludge	20	MT/M	Composting	Used as manure
2	Fly Ash / Bottom Ash	320	MT/M	Quenching	Sale to brick Manufacturers

7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2008 for treatment and disposal of hazardous waste:**

Sr No	Type of Waste	HW Category.	Quantity & UoM	Treatment	Disposal
1	5.1 Used or spent oil	5.1	0.30 MT/M	Used with bagasse as fuel	Used with bagasse as fuel

The applicant shall ensure disposal to the Actual user having permissions under Rule 9 of Hazardous and other Waste (M & TM) Rules, 2016.

a. The applicant shall properly collect, transport & regularly dispose of the hazardous waste to CHWTSDF, in compliance of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules, 2016 and keep proper manifest thereof.

8. The Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government authorities.
10. The applicant shall comply with the conditions of the Environmental Clearance granted by SEIAA vide letter SEIAA-EC-0000002355 dated 08.07.2021.
11. This Consent is issued with the overriding effect on earlier Consent to Operate granted vide No. Format No:Format1.0/CAC/UAN O.MPCB/CONSENT-0000085461/CR-2012000031 dated 01.12.2020.
12. Industry shall connect online CMS data as per CPCB guidelines to CPCB & MPCB Servers.
13. Industry shall stop production activity voluntarily in case of failure of operation and maintenance of the ETP system as preventive measures.

14. Industry shall extend all existing BGs towards O&M of pollution control systems and towards compliance of the Consent conditions.
15. This consent is issued as per the 9th Consent Appraisal Committee meeting dated
16. The applicant shall make an application for renewal of the consent at least 60 days before the date of the expiry of the consent.
17. PP shall operate pollution control system scientifically to achieve the consented norms.
18. PP shall provide CPU within 6 months and submit BG of Rs. 5 lakh towards compliance of the same.
19. PP shall ensure uninterrupted connectivity of OCEMS to Board server directly through data logger.
20. PP shall provide tertiary treatment system to ETP within 6 months.
21. PP shall submit/extend total Bank Guarantee of Rs. 25 lakh towards O & M of pollution control systems and compliance of consent conditions.
22. PP shall submit proposal towards upgradation/improvement plan of ETP within a month and same shall be implemented within next 3 months so as to achieve consented norms.

Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	50000.00	TXN2111001986	25/11/2021	Online Payment

0

Copy to:

1. Regional Officer, MPCB, Nashik and Sub-Regional Officer, MPCB, Ahmednagar
- They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Sion, Mumbai
3. CAC-CC desk - for record & website updation.



Ashok Shingare

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Signed by: Ashok Shingare
Member Secretary
For and on behalf of,
Maharashtra Pollution Control Board
ms@mpcb.gov.in
2022-02-20 19:55:12 IST

SCHEDULE-I**Terms & conditions for compliance of Water Pollution Control:**

- 1) **A] As per your application, you have provided Effluent Treatment Plant (ETP) of designed capacity of 1500 CMD consisting of Primary & Secondary for treatment of 1097 CMD industrial effluent.**
- B] Industry shall provide CPU for recycle/reuse of treated effluent.**
- C] The Applicant shall operate the effluent treatment plant (ETP) to treat the trade effluent so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent.**

Sr. No.	Parameters	Limiting concentration not to exceed in mg/l, except for pH
(1)	pH	5.5-9.0
(2)	Oil & Grease	10
(3)	BOD (3 days 27 ^o)	100
(4)	Sulphate	1000
(5)	Suspended Solids	100
(6)	COD	250
(7)	Chloride	600
(8)	Total Dissolved Solids	2100

- D] The treated effluent 788.00 CMD shall be disposed on land for irrigation on 150.00 hectares of own land /as per the bilateral agreement with farmers. In no any case treated/untreated effluent shall find its way outside the factory premises directly or indirectly.**
- E] Industry shall operate Online Continuous Emission Monitoring System (OCEMS) and shall transmit Online Continuous Emission Monitoring System (OCEMS) data to Board's server directly through the data logger without any intermediate server.**
- F] Trade effluent of 309.00 CMD generated from Co-gen shall be 100% recycle in process.**
- G] CREP conditions for Sugar Factory**
- Operation of ETP shall be started at least one month before starting of cane crushing to achieve desired MLSS. So as to meet prescribed standards from day one the operation of mill.
 - Waste water generation shall be reduced to 100 liters per tone of cane crushed.
 - Industry shall achieve zero discharge into in land surface water bodies.
 - 15 days' storage capacity tank shall be provided for treated effluent to take care during no demand for irrigation.
- H] Industry to make necessary arrangement to cover the effluent collection system and to avoid the ingress of Bagasse and other material.**

I] The unit shall operate ETP even after completion of the crushing season so that any effluent generated during washing & maintenance activity is to be discharged after proper treatment.

J] The unit shall optimize water use in industrial process & maintain records.

2) **A] As per your application, you have provided Sewage Treatment Plant (STP) of capacity 200 CMD for the treatment of 180 CMD sewage.**

B] The applicant shall operate sewage treatment system to treat sewage so as to achieve the following standards/ prescribed under EP Act 1986 and rules made under time to time, whichever is stringent.

1	Suspended Solids	Not to exceed	100 mg/l
2	BOD 3 days (27°C)	Not to exceed	100 mg/l

C] The treated sewage shall be 100% reused/recycled for gardening purpose within premise. In no any case, sewage shall find its way outside Company's premises.

- 3) The industry shall have bilateral agreement with the farmers on whose land the treated effluent is used for irrigation purposes and a copy of the agreements with validity shall be submitted to the Regional/Sub- Regional Office of the Board.
- 4) The industry shall create Environmental Cell by appointing an Environmental Engineer, Chemist and Agriculture expert for looking after day to day activities related to Environment and irrigation field where treated effluent is used for irrigation.
- 5) **CONDITIONS FOR MOLASSES STORAGE:**
 - (i) The molasses shall be properly collected and stored in steel tanks which shall be leak proof. At no stage of handling of molasses, there shall be leakage or spillage.
 - (ii) The capacity of tanks for storage of molasses shall be such that it will take care of bumper production of sugar, non-lifting of molasses etc.
 - (iii) All the area on which molasses are stored and handled should be provided with drain for diverting the spills to the treatment plant/ molasses tank. Suitable arrangements for accidental discharges of molasses from the tanks shall be provided to contain the same within factory premises.
 - (iv) Destruction of molasses and its disposal shall not be done without specific permission in writing from the authorized officer of the Board. Intimation of intention to destroy or dispose of the molasses shall be given to the Board at least 15 (fifteen) days in advance by registered post under intimation to the Sub-Regional officer and Regional officer of the Board under whose jurisdiction the factory is situated.
 - (v) The storage tanks shall be kept in good conditions all the year round with adequate maintenance. The tanks size and capacity per cm, height, total capacity in tonnes shall be displayed prominently near /on the tank.
 - (vi) The above conditions shall be in addition to and not in derogation of the provisions contained in the "Bombay Molasses Rules, 1955" and "Maharashtra Molasses Storage and Supply Regulation, 1965".
- 6) The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines if applicable.

- 7) The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
- 8) The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
- 9) The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters, and other provisions as contained in the said act:

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	900.00
2.	Domestic purpose	200.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	4590.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Grandening	0

- 10) The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance/ CREP guidelines.

SCHEDULE-II

Terms & conditions for compliance of Air Pollution Control:

- 1) **As per your application, you have provided the Air pollution control (APC) system and erected following stack(s) and observe the following fuel pattern-**

Stack No.	Stack Attached To	APC System	Height in Mtrs.	Type of Fuel	Quantity & UoM	S%	SO ₂
1	Boiler	ESP	76	Bagasse	32000 Kg/Hr	0.20	3072.00
2	Boiler	ESP	85	Bagasse	41000 Kg/Hr	0.20	3936.00

(As per previous consent of existing unit)

- 2) **The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines.**

- 1) The Applicant shall provide ESP/ Bag filter/ Wet scrubber to the Bagasse fired boiler and Dust Collector to Sugar bagging section as an Air Pollution control equipments OR as per the conditions of EP Act, 1986 and rule made there under from time to time / Environmental Clearance / CREP guidelines.

- 2) The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards:

Total Particulate matter	Not to exceed	150 mg/Nm ³
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- 3 The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
- 4 The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
- 5 Industry should not use auxiliary fuel more than 15 % (as per amendment in EIA Notification 2009, power plant upto 15 MW based on Bio-mass and using auxiliary fuel as coal upto 15% are exempt.) as co-gen capacity is below 15 MW.
- 3) The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.**
- 4) The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).**

SCHEDULE-III

Details of Bank Guarantees:

Sr. No.	Consent(C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	C to O	2500000	15 days/To be extended	Towards O & M of pollution control systems and compliance of consent conditions	31.07.2022	28.02.2023

BG Forfeiture History

Srno.	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

SCHEDULE-IV

General Conditions:

- The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
- The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.

- 3 Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipment, the production process connected to it shall be stopped.
- 4 The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
- 5 The firm shall submit to this office, the 30th day of September every year, the Environmental Statement Report for the financial year ending 31st March in the prescribed Form-V as per the provisions of rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992.
- 6 The industry should comply with the Hazardous & Other Wastes (M & TM) Rules, 2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous & Other Wastes (M & TM) Rules, 2016 for the preceding year April to March in Form-IV by 30th June of every year.
- 7 An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
- 8 The industry shall constitute an Environmental cell with qualified staff/personnel/agency to see the day to day compliance of consent condition towards Environment Protection.
- 9 The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
- 10 The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
- 11 The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
- 12 Industry should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly.
- 13 The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the H&OW(M&TM) Rules 2016, which can be recycled/processed/ reused/ recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/ reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
- 14 Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act,1981 and Environmental Protection Act,1986 and industry specific standard under EP Rules 1986 which are available on MPCB website(www.mpcb.gov.in).
- 15 Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
- 16 Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
17. Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.

- b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
- c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
- d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
- e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
- f) D.G. Set shall be operated only in case of power failure.
- g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
- h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
- 18 The industry should not cause any nuisance in surrounding area.
- 19 The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
- 20 The applicant shall maintain good housekeeping.
- 21 The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
- 22 The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipment provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
- 23 The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
- 24 The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification dtd. 16.11.2009 as amended.

This certificate is digitally & electronically signed.

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437
Fax: 24023516
Website: <http://mpcb.gov.in>
Email: cac-cell@mpcb.gov.in



Kalpataru Point, 2nd, 3rd and
4th floor, Opp. Cine Planet
Cinema, Near Sion Circle, Sion
(E), Mumbai-400022

No:- Format1.0/CAC/UAN No.MPCB-
CONSENT-0000208578/CR/2407002038

Date: 22/07/2024

To,
M/s. Loknete Marutrao Ghule Patil Dnyaneshwar
Sahakari Sakhar Karkhana Ltd.,
Gut no. 320,334, Dnyaneshwarnagar, Bhende Bk.,
Post - Bhende SK.,
Tal. - Newasa, Dist. - Ahmednagar,(Maharashtra).



Sub: Renewal consent to operate for sugar cane crushing capacity 9000 TCD & 31.5 MW Cogeneration unit, under RED category.

- Ref:**
1. Earlier consent granted vide No: Format1.0/CAC/ UAN No. MPCB-CONSENT-0000170063/CR/2307001487, dt: 24.07.2023.
 2. Environment Clearance vide SEIAA-EC-0000002355, dated 08.07.2021
 3. Minutes of CAC meeting held on 27.06.2024.

Your application No.MPCB-CONSENT-0000208578 Dated 10.05.2024

For: grant of Consent to Renewal under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 and Rule 18(7) of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

1. **The Consent to Renewal is granted upto: 31.07.2025**
2. **The capital investment of the industry is Rs.Rs. 433.92 Crs. (Existing CI Rs. 420.5422 Crs) Crs. (As per C.A Certificate submitted by industry).**
3. **Consent is valid for the manufacture of:**

Sr No	Product	Maximum Quantity	UOM
1	Sugar	36000	MT/M
2	Molasses	10800	MT/M
3	Bagasse	81000	MT/M
4	Pressmud	10800	MT/M
5	Electricity Power Co-generation	31.5	MW

3. **Note: Total Sugar Cane Crushing capacity shall not exceed 9000 TCD.**

4. **Conditions under Water (P&CP) Act, 1974 for discharge of effluent:**

Sr No	Description	Permitted in CMD	Standards to	Disposal
1.	Trade effluent	1097	As per Schedule -I	309 CMD shall be 100 % recycle & 788 CMD shall be used on land for irrigation.
2.	Domestic effluent	180	As per Schedule - I	On land for gardening

5. **Conditions under the Air (P& CP) Act, 1981 for air emissions:**

Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
1	Boiler (110 TPH)	1	As per Schedule -II
2	Boiler (80 TPH)	1	As per Schedule -II

(As per previous consent of existing unit)

6. **Conditions about Non Hazardous Wastes:**

Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
1	ETP Sludge	20	MT/M	Composting	Used as manure
2	Fly Ash / Bottom Ash	320	MT/M	Sale to Authorized Brick Manufacturer / Use in Manure as soil conditioner	Sale to Authorized Brick Manufacturer / Use in Manure as soil conditioner

7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2008 for treatment and disposal of hazardous waste:**

Sr No	Type of Waste	HW Category.	Quantity & UoM	Treatment	Disposal
1	5.1 Used or spent oil	5.1	0.30 MT/M	Sale to MPCB authorized re-processor / recycler / CHWTSDF	Sale to MPCB authorized re-processor / recycler / CHWTSDF

The applicant shall ensure disposal to the Actual user having permissions under Rule 9 of Hazardous and other Waste (M & TM) Rules, 2016.

a. The applicant shall properly collect, transport & regularly dispose of the hazardous waste to CHWTSDF, in compliance of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules, 2016 and keep proper manifest thereof.

8. The Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government authorities.
10. The applicant shall comply with the conditions of the Environmental Clearance granted by SEIAA vide letter SEIAA-EC-0000002355 dated 08.07.2021 and Industry shall comply with the EIA notification, dtd. 14.09.2006 and Amendments thereto and consent shall treat as cancelled if industry violates the same.

11. Industry shall connect online CMS data as per CPCB guidelines to CPCB & MPCB Servers.
12. Industry shall stop production activity voluntarily in case of failure of operation and maintenance of the ETP system as preventive measures.
13. Industry shall extend all existing BGs towards O&M of pollution control systems and towards compliance of the Consent conditions.
14. This consent is issued as per the Consent Appraisal Committee meeting dated 27.06.2024.
15. The applicant shall make an application for renewal of the consent at least 60 days before the date of the expiry of the consent.
16. PP shall operate pollution control system scientifically to achieve the consented norms.
17. PP shall ensure uninterrupted connectivity of OCEMS to Board server directly through data logger.
18. PP shall submit proposal towards upgradation/improvement plan of ETP within a month and same shall be implemented within next 03 months so as to achieve consented norms.
19. This consent shall be considered cancelled if industry violates the various environmental laws, rules and regulations.
20. This is without prejudice to any other permission required under any of the laws, by-laws or regulation in force.
21. Industry shall comply with Corporate Responsibility for Environmental Protection (CREP) guidelines by CPCB.
22. Industry shall comply with Board circular vide no. MPCB/JD9APC)/NCAP/DG Set/B-0090, dtd. 02.06.2023 regarding Retro-fitting of Emission Control Device (RECD) for in-use Diesel operated internal combustion engines.
23. The treated sewage shall be recycled for secondary purposes to the maximum extent and remaining shall be discharged on land for gardening within premise. In no case, sewage shall find its way for gardening / outside factory premises.
7. The industry shall create an Environment Cell by appointing an Environmental Engineer / Expert for looking after day-to-day activities related to Environment / Pollution control.

This consent is issued on the basis of information/documents submitted by the Applicant/Project Proponent, if it has been observed that the information submitted by the Applicant/Project Proponent is false, misleading or fraudulent, the Board reserves its right to revoke the consent & further legal action will be initiated against the Applicant/Project Proponent.



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8bd279d5

Signed by: **Dr. Avinash Dhakne**
Member Secretary
For and on behalf of
Maharashtra Pollution Control Board
ms@mpcb.gov.in
2024-07-22 14:51:53 IST

Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	867832.00	TXN2405001803	10/05/2024	Online Payment

Copy to:

1. Regional Officer, MPCB, Nashik and Sub-Regional Officer, MPCB, Ahmednagar
- They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Sion, Mumbai
3. CAC-CC desk - for record & website updating.



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- 1) **A] As per your application, you have provided Effluent Treatment Plant (ETP) of designed capacity of 1500 CMD consisting of Primary, Secondary & Tertiary for treatment of 1097 CMD industrial effluent.**
- B] Industry shall provide CPU for recycle/reuse of treated effluent.**
- C] The Applicant shall operate the effluent treatment plant (ETP) to treat the trade effluent so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent.**

Sr. No.	Parameters	Limiting concentration not to exceed in mg/l, except for pH
(1)	pH	5.5-9.0
(2)	Oil & Grease	10
(3)	BOD (3 days 27 ^o)	100
(4)	Sulphate	1000
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(6)	COD	250
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(8)	Total Dissolved Solids	2100

- D] The treated effluent 1097.00 CMD shall be disposed on land for irrigation on 150.00 hectares of own land /as per the bilateral agreement with farmers. In no any case treated/untreated effluent shall find its way outside the factory premises directly or indirectly.**
- E] Industry shall operate Online Continuous Emission Monitoring System (OCEMS) and shall transmit Online Continuous Emission Monitoring System (OCEMS) data to Board's server directly through the data logger without any intermediate server.**
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- G] CREP conditions for Sugar Factory**
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 - Waste water generation shall be reduced to 100 liters per tone of cane crushed.
 - Industry shall achieve zero discharge into in land surface water bodies.
 - 15 days' storage capacity tank shall be provided for treated effluent to take care during no demand for irrigation.

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1	Suspended Solids	Not to exceed	100 mg/l
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C] The treated sewage shall be 100% reused/recycled for gardening purpose within premise. In no any case, sewage shall find its way outside Company's premises.

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(ii) The capacity of tanks for storage of molasses shall be such that it will take care of bumper production of sugar, non-lifting of molasses etc.

(iii) All the area on which molasses are stored and handled should be provided with drain for diverting the spills to the treatment plant/ molasses tank. Suitable arrangements for accidental discharges of molasses from the tanks shall be provided to contain the same within factory premises.

(iv) Destruction of molasses and its disposal shall not be done without specific permission in writing from the authorized officer of the Board. Intimation of intention to destroy or dispose of the molasses shall be given to the Board at least 15 (fifteen) days in advance by registered post under intimation to the Sub-Regional officer and Regional officer of the Board under whose jurisdiction the factory is situated.

- (v) The storage tanks shall be kept in good conditions all the year round with adequate maintenance. The tanks size and capacity per cm, height, total capacity in tonnes shall be displayed prominently near /on the tank.
- (vi) The above conditions shall be in addition to and not in derogation of the provisions contained in the "Bombay Molasses Rules, 1955" and "Maharashtra Molasses Storage and Supply Regulation, 1965".
- 6) The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines if applicable.
- 7) The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification there of & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
- 8) The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
- 9) The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters, and other provisions as contained in the said act:

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
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Stack-1	Boilers (80 TPH x 01 no.)	ESP	76	Bagasse	32000 Kg/Hr	0.20	3072.00
Stack-2`	Boilers (110 TPH x 01 no.)	ESP	85	Bagasse	41000 Kg/Hr	0.20	3936.00

(As per previous consent of existing unit)

- 2) **The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines.**

- 1 The Applicant shall provide ESP/ Bag filter/ Wet scrubber to the Bagasse fired boiler and Dust Collector to Sugar bagging section as an Air Pollution control equipments OR as per the conditions of EP Act, 1986 and rule made there under from time to time / Environmental Clearance / CREP guidelines.
- 2 The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards:

Total Particulate matter	Not to exceed	50 mg/Nm ³
--------------------------	---------------	-----------------------

- 3 The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
 - 4 The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
 - 5 Industry should not use auxiliary fuel more than 15 % (as per amendment in EIA Notification 2009, power plant upto 15 MW based on Bio-mass and using auxiliary fuel as coal upto 15% are exempt.) as co-gen capacity is below 15 MW.
- 3) **The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.**
- 4) **The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).**

SCHEDULE-III
Details of Bank Guarantees:

Sr. No.	Consent(C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	Consent to Operate	Rs. 25 Lacs	15 days/To be extended	Towards Compliance of consent conditions and Operation & maintenance of pollution control system & to achieve consented prescribed standards	31.07.2025	31.01.2026

BG Forfeiture History

Srno.	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						



SCHEDULE-IV**General Conditions:**

- 1 The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
- 2 The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
- 3 Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipment, the production process connected to it shall be stopped.
- 4 The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
- 5 The firm shall submit to this office, the 30th day of September every year, the Environmental Statement Report for the financial year ending 31st March in the prescribed Form-V as per the provisions of rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992.
- 6 The industry should comply with the Hazardous & Other Wastes (M & TM) Rules, 2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous & Other Wastes (M & TM) Rules, 2016 for the preceding year April to March in Form-IV by 30th June of every year.
- 7 An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
- 8 The industry shall constitute an Environmental cell with qualified staff/personnel/agency to see the day to day compliance of consent condition towards Environment Protection.
- 9 The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
- 10 The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
- 11 The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
- 12 Industry should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly.

- 13 The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the H&OW(M&TM) Rules 2016, which can be recycled/processed/ reused/ recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/ reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
- 14 Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act,1981 and Environmental Protection Act,1986 and industry specific standard under EP Rules 1986 which are available on MPCB website(www.mpcb.gov.in).
- 15 Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
- 16 Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
17. Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f) D.G. Set shall be operated only in case of power failure.
 - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
- 18 The industry should not cause any nuisance in surrounding area.
- 19 The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
- 20 The applicant shall maintain good housekeeping.
- 21 The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
- 22 The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipment provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.

- 23 The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
- 24 The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification dtd. 16.11.2009 as amended.
- 25 The Industry shall comply with E-waste (Management) Rules, 2016.
- 26 The Industry shall comply with Batteries (Management and Handling) Rules, 2001.
- 27 Industry shall comply with the provisions of MSIHC Rules,1989 as amended thereafter.
- 28 Industry shall comply with the provisions of Plastic Waste Management Rules, 2016 and amendments thereto.
- 29 Industry shall comply with the provisions of Maharashtra Plastic and Thermocol Items notification, 2018 and amendments thereto.

This certificate is digitally & electronically signed.



MAHARASHTRA POLLUTION CONTROL BOARD

REGIONAL OFFICE, NASHIK

Phone: 0253/2365150
 Fax: 0253/2365140
 Visit us at www.mpcb.gov.in
 E-mail: ronashik@mpcb.gov.in



Regional Office
 Udyog Bhavan, First Floor
 Trimbak Road, Near ITI, Satpur,
 Nashik - 422007

No. MPCB/RO/NASHIK/SCN/2112150004/2021

Date: 15/12/2021

To,
 Shri. Dnyaneshwar SSK Ltd. (Sugar & Co-gen),
 Po. Bhende S.K,
 Tal- Newasa, Dist - Ahmednagar.

Sub: Show Cause Notice under the Provision of Water (Prevention and Control of Pollution) Act, 1974 & Air (Prevention and Control of Pollution) Act, 1981.

- Ref: 1. Consent to operate granted by the Board.
 2. Complaint received from Shri. Ankush Rangnath Kale, Ahmednagar.
 3. Visit of the Board Official on 15.11.2021.
 4. Proposal for initiating action, received through SRO office vide on. MPCB-LEGAL_ACTIONS-181121014 on. 28.11.2021.

.....

WHEREAS, it is mandatory and obligatory on your part to abide the conditions stipulated in Consent to Operate granted by the Board under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and Hazardous Waste (Management & Tran boundary Movement) Rules, 2016 for running the industry activity at aforesaid location.

WHEREAS, Board has granted consent vide above ref.no 1.

WHEREAS, Complaint received from Shri. Ankush Rangnath Kale, Ahmednagar regarding pollution from industry vide above ref.no 2.

WHEREAS, Visit was carried out by the Board officer at Ahmednagar vide ref. No. 3. And following Non- Compliances were observed.

1. Maintenance and operation of Effluent Treatment Plant found poor, as slight blackish color water observed in ETP outlet tank.
2. Industry has installed 80 TPH Boiler without informing the Board.
3. Industry has not provided digital display Board as per MPCB direction.
4. Industry has not provided tertiary treatment system for ETP.

AND WHEREAS, this shows that industry have violated the provisions of the Water (Prevention and Control of Pollution) Act, 1974 & Air (Prevention and Control of Pollution) Act, 1981.

Hence, industry is now directed to show cause as to why legal action should not be initiated against the unit for above non-compliances, under the provisions of the Water (Prevention and Control of Pollution) Act, 1974, & Air (Prevention and Control of Pollution) Act, 1981. Reply if any should reach this office within 7 days from the date of receipt of this letter.

For and on behalf of the
 Maharashtra Pollution Control Board

(Dr. P.M. Joshi)

Regional Officer, Nashik.

Copy submitted for favor of information to:

The Principal Scientific Officer, M.P.C. Board, Mumbai.

Copy to:- SRO, Nashik- You are directed to submit JVS results of sample collected, for initiating further legal action, also submit the compliance, and take necessary follow up.

[21 DEC 2021

F/MFG/53/91/ 1495

To,
The Regional Officer,
Maharashtra Pollution Control Board,
Udyog Bhavan, 1st Floor,
Near ITI Signal, Trimbak Road,
MIDC Compound,
NASHIK 422 007.

Sub : Reply to Show cause Notice

Ref : SCN No. MPCB/RO/NASHIK/SCN/2112150004/2021 Dated 15/12/2021.

Dear Sir,

In accordance with the subject captioned above, we are in receipt of your above referred show cause notice under the provision of Water (Prevention and Control of Pollution) Act, 1974 and Air, (Prevention and Control of Pollution) Act 1981.

We would like to clarify you that, at the time of visit of Board Officials on 15/11/2021, Sugar unit is in operation.

- 1 We have started our ETP operations from 10.09.2021 and cane crushing season started from 25/10/2021, operations of ETP are in proper way and outlet water parameters are within consented limit. At the time of visit of Board Officials on 15/11/2021 slight blackish color was observed in outlet tank, it was due to the short problem in ESP of boiler, fly ash mixed in outlet water tank. It is also rectified immediately. .
- 2 We have installed our 80 TPH Boiler in the year 2007. All necessary documents / permissions like Environment Clearance, Consent to Establish and Consent to Operate were obtained before installation of said boiler. Copy of Consent is enclosed for your reference.
- 3 We are going to install digital display board at factory's main gate within a short period.
- 4 We have already placed purchase order to manufacturer for installation of tertiary treatment and started civil foundation work for the same. It will also completed in short period.

We have already taken the steps for the reduction of waste water generation, now it about 50 lit/MT of cane crushed.

Received
23/12/2021
Clerk to
Regional Office
MPC Board
Nashik

We are having 75 Acres of own land for the use of treated effluent for ferti-irrigation purpose. Total treated water is used over own land and no any discharge is out side area.

Also, we have installed Continuous Online Monitoring System for effluent and emission and system is connected to the servers of MPCB/CPCB.

We assure you that, effluent will not be discharged outside the factory premises. We put all our full efforts to follow the consent conditions as well as CREP guidelines.

Hence, you are requested to please go through our compliance, consider it sympathetically and not to initiate any legal action.

Thanking you.

Yours Faithfully,

(ANIL P. SHEWALE)

MANAGING DIRECTOR.

Copy : The Sub-Regional Officer,
MPC Board, Ahmednagar.

Copy : Mfg/CO



Maharashtra Pollution Control Board

महाराष्ट्र प्रदूषण नियंत्रण मंडळ

Visit Report

General Information

IMIS ID : MPCB-CONSENT-0000073140

Industry Name : Loknete Marutrao Ghulepatil Dnyaneshwar Sahakari Sakhar Ltd.

Address : Bhende Bk, Tal. Newasa, Dist. Ahmednagar

Pincode :

Category : 17 Category

Email : dsskltd@gmail.com

Phone : 9822289799

Visit Scheduled On : 25/02/2025

Last date of visit : 27/02/2025

Visited by : Amit Latey(FO-Ahilyanagar)



Visited On

Visited Industry on :25/02/2025

Email Address of Unit :dsskltd@gmail.com

Telephone Number of Unit :9822289799

Siting Criteria

Siting Criteria : No

Location

Notified Industrial area : No

Detail : Bhende budruk

Planning Authority : Sugar commissioner

Visit For

Visit For : Surprise

Applied For : Other

Previous Consent Detail

Consent UAN No.	Date	Validity	Capital Investment	Verified By
MPCB-CONSENT-0000212880	08-11-2024	31-08-2025	4358.41	CA Certificate

Environment Clearance

Is EC Applicable : Yes

Is EC Obtained : Yes

EC Detail : SEIAA-EC-0000002355, Dated 08/07/2021.

Production Details

Product Name	Quantity(As consent)	Unit(As consent)	Quantity(Actual)	Unit(Actual)	Operational Issue
Sugar	28800.0000	MT/M	23800	MT/M	No
Electricity	31.5000	Mwh	30	MW	No
Bagasse	74990.0000	MT/M	54040	MT/M	No
Pressmud	8410.0000	MT/M	6550	MT/M	No
Molasses	8400.0000	MT/M	7000	MT/M	No

Waste Water Management

Source of water :
 1) Surface
 Surface Detail : Irrigation canal
 Authority Permission : Irrigation departmen

Deviation In:

Water Consumption : No

Detail: NA

Effluent : No

Detail: NA

Sewage : No

Detail: NA

Whether Industrial effluent generated : Yes**Whether Domestical effluent generated : Yes**

		Industrial		Domestic	Gardening
		Process	Cooling		
Generation in m3/day	As per consent	1097	700	180	0
	Actual	1000	500	100	0

Treatment System

Industrial		Domestic	
Primary :	O & G Trap Screening Neutralization / Equalization Primary Settling/Sedimentation	Septic Tank & Soak Pit	
Secondary :	Activated Sludge Process		
Tertiary :	Presser Sand Filter Activated Carbon Filter		
Advanced :	Any Other NA		
Industrial Purpose			
a) Ind. Effluent Generation (in CMD): 1097			
ETP Capacity : 1500			
b) Segregation : No			
c) Disposal : Land for Gardening			
Land available in acres : 370			
Domestic Purpose			
a) Generation (in CMD) : 180		STP Capacity : 200	
b) Disposal : Land for Gardening			
Land available in acres : 370			
JVS sample collection (Water)			
JVS sample collected for Water : Yes			
Source : ETP outlet	Parameter : pH	Prescribed Value : 5.5-9	
Source : ETP outlet	Parameter : Biochemical Oxygen Demand (BOD)	Prescribed Value : 100	
Source : ETP outlet	Parameter : Chemical Oxygen Demand (COD)	Prescribed Value : 250	
Source : ETP outlet	Parameter : Total Dissolved Solids(TDS)	Prescribed Value : 2100	
Source : ETP outlet	Parameter : Suspended Solids (SS)	Prescribed Value : 100	
Source : ETP outlet	Parameter : Chloride	Prescribed Value : 600	
Source : ETP outlet	Parameter : Sulphate	Prescribed Value : 1000	

Previous JVS Records (Water)

Sr. No.	Unique id	Barcode Number	Sample Type	Sample Subtype	Payment Status	COA Generated
1	MPCB-JVS-010425027	BR-0091003	Water	JVS	Payment Pending	YES Link : Download
2	MPCB-AAQM-280125017	BR-0087251	Water	JVS	Payment Pending	YES Link : Download
3	MPCB-JVS-280125010	BR-0087251	Water	JVS	Payment Pending	YES Link : Download
4	MPCB-JVS-280125009	BR-0088991	Water	JVS	Payment Pending	YES Link : Download
5	MPCB-JVS-230324028	BR-0064992	Water	JVS	Payment Pending	YES Link : Download

Air Pollution Aspect

1) Details of emission : Yes

#	Source	Fuel Name	Fuel Quantity	Fuel Unit	Control Equipment Installed	Stack Height(mtrs)	Operational Issue
1	Any otherBoiler (40 TPH) Stand by	Bagasse	435	MT/Day	Wet scrubber	60	No
2	Any otherBoiler (80 TPH)	Bagasse	740	MT/Day	Wet Scrubber	76	No
3	Any otherBoiler (110 TPH)	Bagasse	1020	MT/Day	ESP	85	No
4	Any otherDG (400 KVA)	HSD	60	Lit/Day	Acoustic enclosure	6	No
5	Any otherDG (400 KVA)	HSD	60	Lit/Day	Acoustic enclosure	6	No
6	Any otherDG (1000 KVA)	HSD	60	Lit/Day	Acoustic enclosure	6	No

2) Differential in existing source of emission : No

JVS sample collection (Air)

JVS sample collected for Air : No

Detail : NA

Previous JVS Records (AIR)

Sr. No.	Unique id	Barcode Number	Sample Type	Sample Subtype	Payment Status	COA Generated
1	MPCB-JVS-110923060	BR-0042438	Air	Ambient	Payment Pending	YES Link : Download
2	MPCB-JVS-110923060	BR-0042439	Air	Ambient	Payment Pending	YES Link : Download
3	MPCB-JVS-110923060	BR-0042440	Air	Source Emission	Payment Pending	YES Link : Download

Hazardous Waste Generation

Difference in exiting waste generation : Yes

Category No. & type	Quantity as per consent	UOM	Treatment	Method of Disposal as per consent	Actual disposal	Total Quantity disposed (as per FORM 4)	Quantity disposed at CHWTSDF	Quantity disposed for co-processing	Quantity disposed by actual user	Last Disposal quantity	Last Disposal date
5.1 Used or spent oil	0.30	MT/M	Recycle	Sale to authorized recycler.	0.00	0.00	0.00	0.00	0.00	0	

Non Hazardous Waste Generation

Difference in exiting waste generation : Yes

Name of waste	Quantity as per consent	UOM	Treatment	Method of Disposal as per consent	Last Disposal date	Last Disposal quantity	Actual Disposal
ETP Sludge	20	MT/M	Composting	Used as manure		0	0.00
Fly Ash & Bottom Ash	320	MT/M	Quenching	Sold to Brick Manufacturer			0.00

Any specific Conditions

	Condition	Compliance
Consent	NA	NA
Directions	NA	NA
Environment Clearance	NA	NA
Any NGT / Court order	NA	NA

Bank Guarantee

BG Imposed : Yes

BG Imposed Against : Consent

Bank Guarantee Imposed for	BG submitted	Bank Guarantee No	Date	Validity	Amount	Status	Compliance Period	Return	Forfeit
O & M & CC	Yes	322	15-11-2022	30.11.2020	2500000	Not Compiled	31.12.2019.	NA	No

Remark

#	Statutory Submissions	Financial Year	Within Time	Whether any deviation waste generation & disposal (less/ more)
1	Environment Statement Report	2023-2024	Yes	Yes Submitted

Penal Charges

Penal Charges : No

OCEMS

Is Mandatory : Mandatory

Is Installed : Installed

Is Operational : Operational

Connected to MPCB server : Yes

Detail : Provided

Green Coverage

Green Coverage : Yes

Detail : 5000 trees

Any Specific Observation

Any Specific Observation : Visited industry in respect to check the compliance of consent conditions. During visit industry found in operation. Industry has provided ETP for tread effluent & same id found in operation. During visit OCEMS found in operation. Industry has not provided separate CPU. Industry has provided 15 days storage tank as per CREP. ESP is found in operation.

Previous legal action detail

Record not found.

Whether unit complied

Whether unit complied : Yes

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437
 Fax: 24023516
 Website: <http://mpcb.gov.in>
 Email: cac-cell@mpcb.gov.in



Kalpataru Point, 2nd, 3rd
 and 4th floor, Opp. Cine
 Planet Cinema, Near Sion
 Circle, Sion (E),
 Mumbai-400022

RED/L.S.I (R60)

Date: 22/07/2024

No:- Format1.0/CAC/UAN No.MPCB-
 CONSENT-0000207366/CO/2407002008

To,

M/s. Loknete Marutrao Ghule Patil Dnyaneshwar
 Sahakari Sakhar Karkhana Ltd. (Distillery Divison),
 Gut no. 182,184, Bhende Bk., Post- Bhende SK., Tal. -
 Newasa, Dist. - Ahmednagar,(Maharashtra).



Your Service is Our Duty

Sub: Consent to 1st Operate for Expansion of 55 KLPD molasses base distillery unit, under RED category.

- Ref:**
1. Earlier Consent to Establish Format1.0/CAC/UAN No. MPCB- CONSENT-0000147638/CE/2211000698, dt: 10.11.2022 for expansion 55 KLPD molasses base distillery.
 2. Environmental Clearance vide EC Identification No.- EC23B022MH191909 File No.-SIA/MH/IND2/424549/2023 Date of Issue EC-15/12/2023.
 3. Minutes of CAC meeting held on 27.06.2024.

Your application No.MPCB-CONSENT-0000207366 Dated 24.04.2024

For: Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

1. **The consent to operate is granted for a period up to 31/08/2025**
2. **The capital investment of the project is Rs.131.68 Crs. (As per C.A Certificate submitted by industry Existing-Rs. 43.5841 Crs + Expansion/Increase in C.I. - Rs. 131.68 Crs)**
3. **Consent is valid for the manufacture of:**

Sr No	Product	Maximum Quantity	UOM
Products			
1	Rectified Spirit(RS) /	55	KL/D
2	Ethanol /	55	KL/D
3	Extra Neutral Alcohol (ENA) /	55	KL/D
4	Fusel Oil	5	KL/M

Note: Distillery Unit Capacity shall not exceed 55 KLPD.

4. **Conditions under Water (P&CP), 1974 Act for discharge of effluent:**

<i>Sr No</i>	<i>Description</i>	<i>Permitted (in CMD)</i>	<i>Standards to</i>	<i>Disposal Path</i>
1.	Trade effluent	690	As per Schedule-I	MEE followed by Incineration Boiler.
2.	Domestic effluent	4	As per Schedule-I	On land for gardening

5. **Conditions under Air (P& CP) Act, 1981 for air emissions:**

<i>Sr No.</i>	<i>Stack No.</i>	<i>Description of stack / source</i>	<i>Number of Stack</i>	<i>Standards to be achieved</i>
1	1	Boiler (32 TPH x 1nos.)	1	As per Schedule -II

6. **Non-Hazardous Wastes:**

<i>Sr No</i>	<i>Type of Waste</i>	<i>Quantity</i>	<i>UoM</i>	<i>Treatment</i>	<i>Disposal</i>
1	Yeast sludge	1	MT/Day	Composting	Use as Manure
2	Conc. Spentwash	160	MT/Day	Used as fuel in Boiler	Used as fuel in Boiler
3	Bagasse Ash	3.4	MT/Day	Sale to authorized Brick Manufacturer	Sale to authorized Brick Manufacturer
4	CPU Sludge	1.75	MT/Day	Composting	Use as Manure
5	Potash Rich Ash	30	MT/Day	Sale to authorized Brick Manufacturer	Sale to authorized Brick Manufacturer

7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for Collection, Segregation, Storage, Transportation, Treatment and Disposal of hazardous waste:**

<i>Sr No</i>	<i>Category No./ Type</i>	<i>Quantity</i>	<i>UoM</i>	<i>Treatment</i>	<i>Disposal</i>
1	5.1 Used or spent oil	0.3	MT/M	As per CHWTSDF	CHWTSDF

8. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.
10. This consent is issued pursuant to the decision of the Consent Appraisal Committee Meeting held on 27.06.2024.
11. Industry shall install online continuous monitoring system as per CPCB guidelines & data to be transmitted directly from Data Logger to Board server .
12. The applicant shall make an application for renewal of consent 60 days prior to date of expiry of the consent.
13. This consent shall be considered cancelled if industry violates the various environmental laws, rules and regulations.
14. Industry shall comply with the EIA notification, dtd. 14.09.2006 and Amendments thereto and consent shall treat as cancelled if industry violates the same.
15. Industry shall stop production activity voluntarily in case of failure of operation and maintenance of the ETP / pollution control systems as preventive measures.

16. Industry shall comply with the Environmental Clearance issued vide no. EC Identification No.- EC23B022MH191909 File No.-SIA/MH/IND2/424549/2023 Date of Issue EC-15/12/2023.
17. Industry shall extend all existing BGs towards O&M of pollution control systems and towards compliance of the Consent conditions.
18. Industry shall submit Bank Guarantee of Rs. 25 Lacs towards compliance of consent conditions, operation & maintenance of pollution control systems and to achieve consented prescribed standards.
19. The industry shall create an Environment Cell by appointing an Environmental Engineer / Expert for looking after day-to-day activities related to Environment / Pollution control.

This consent is issued on the basis of information/documents submitted by the Applicant/Project Proponent, if it has been observed that the information submitted by the Applicant/Project Proponent is false, misleading or fraudulent, the Board reserves its right to revoke the consent & further legal action will be initiated against the Applicant/Project Proponent.



Dinazg

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5d4e87be
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235d348a
7dcdb4c
113ab7eb
2ff3003c
b5e76f02

Signed by: **Dr. Avinash Dhakne**
Member Secretary
For and on behalf of,
Maharashtra Pollution Control Board
ms@mpcb.gov.in
2024-07-22 11:25:20 IST

Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	263359.00	TXN2404004711	26/04/2024	Online Payment

Copy to:

1. Regional Officer, MPCB, Nashik and Sub-Regional Officer, MPCB, Ahmednagar
- They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Sion, Mumbai
3. CAC-CC desk - for record & website updation.

SCHEDULE-I**Terms & conditions for compliance of Water Pollution Control:****1. Conditions for Trade effluent:**

A]

I. You shall provide Multiple Effective Evaporator (MEE) followed by Incineration Boiler for treatment of trade effluent (spent wash).

II. MEE followed by Incineration Boiler and Condensate from MEE will be treated in CPU.

B] Industry shall provide CPU for recycle/reuse of treated effluent.

C] Zero Liquid discharge shall be ensured, and no wastewater/treated water shall be discharged outside the premises.

D] i. The applicant shall operate ETP to treat the effluent so as to achieve the following standards as prescribed by the board/under EP Act, 1986 and rules made thereunder from time to time whichever is stringent.

Sr.No.	Parameter	Standards prescribed by the Board
		Limiting concentration in mg/l except pH
1.	pH.	6.5-8.5.
2.	Colour .	150 p.c.u..
3.	Oil and Grease.	10.
4.	BOD 27°C 3 days.	100 (disposal for on-land irrigation).
5.	Sulphate.	1000.
6.	SS.	100.
7.	COD.	250.
8.	Chloride.	600.
9.	Total dissolved solids.	2100.

ii. In no any case industrial effluent shall find its way outside the factory premises directly/indirectly except for disposal on-land for gardening/irrigation as per bilateral agreement with farmers.

iii. Industry shall take an approval to adopt any alternative technology equivalent to concentration and incineration such as spray dryer with boiler, rotary dryer with aux fuel & boiler gasification, etc. for achieving ZLD.

E] Industry shall operate Online Continuous Emission Monitoring System (OCEMS) and shall transmit Online Continuous Emission Monitoring System (OCEMS) data to Board's server directly through the data logger without any intermediate server

2. Conditions for Sewage/ Domestic effluent:

i. 1 You shall provide sewage treatment plant for the treatment of sewage generation due to expansion and provide including disinfection facility.

2. Industry shall send sewage / overflow of septic tank and soak pit into the aeration tank of ETP for further treatment & disposal.

- ii. The industry shall operate sewage treatment system to treat the sewage/ domestic effluent so as to achieve the standards as prescribed by the board/under EP Act, 1986 and rules made thereunder from time to time whichever is stringent.

Sr.No	Parameter	Concentration not to exceed(in mg/l except for pH
1.	pH	6.5-9.0
2.	BOD	30
3.	TSS	100

- iii. Treated sewage shall be used on land for gardening/ irrigation by achieving above prescribed standards.

5. The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act:

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	1470.00
2.	Domestic purpose	5.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	790.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Gardening	0

6. The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance.

SCHEDULE-II**Terms & conditions for compliance of Air Pollution Control:**

1. As per your application, you have provided the Air pollution control (APC) system and erected following stack (s) to observe the following fuel pattern:

Stack No.	Stack Attached To	APC System	Height in Mtrs.	Type of Fuel	Quantity & UoM	S%	SO ₂
One	Boilers (32 TPH x 01 no.)	ESP	72	Bagasse 7 TPH and Spentwash 7 TPH at 60% solid conc.	7000 Kg/Hr	0.20	672.00

2. Appropriate Air Pollution Control (APC) system shall be provided for all the dust generating points including fugitive dust from all vulnerable sources, so as to comply prescribed stack emission and fugitive emission standards.
3. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
4. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
5. The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards:

Particulate matter	Not to exceed	150 mg/Nm ³
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6. Storage of raw materials, coal etc. shall be either stored in silos or in covered areas to prevent dust pollution and other fugitive emissions.
7. The industry shall submit monthly summary report of continuous stack emission and air quality monitoring and results of manual stack monitoring and manual monitoring of air quality /fugitive emissions to Regional Office MPCB.
8. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
9. Industry shall provide Online Continuous Emission Monitoring System (OCEMS) i.e. flow meter and night vision camera to ensure the Zero Liquid Discharge (ZLD) of spent wash and OCEMS for Boiler stack for PM parameter.

SCHEDULE-III
Details of Bank Guarantees:

Sr. No	Consent (C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	Consent to Operate	Rs. 25 Lacs	15 days	Towards Compliance of consent conditions and Operation & maintenance of pollution control system & to achieve consented prescribed standards	31.08.2025	28.02.2026

If the above Bank Guarantee is not submitted within stipulated period, then 12% interest will be levied as a penalty as per circular dtd 29/02/2024 No. BO/MPCB/AS(T)/Circular/B-240229FTS0122

BG Forfeiture History

Srno.	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

BG Return details

Srno.	Consent (C2E/C2O/C2R)	BG imposed	Purpose of BG	Amount of BG Returned
NA				



SCHEDULE-IV**General Conditions:**

1. The Energy source for lighting purpose shall preferably be LED based
2. The PP shall harvest rainwater from roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial applications within the plant
3. Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f) D.G. Set shall be operated only in case of power failure.
 - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
4. The applicant shall maintain good housekeeping.
5. The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
6. The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
7. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding upon you.
8. The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can be downloaded from MPCB official site).
9. The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
10. The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification No. B-29016/20/90/PCI-L dated. 18.11.2009 as amended.
11. This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.

12. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
13. You shall operate OCEMS installed for source emission round 'O' clock and transmit data online to CPCB and MPCB server. You shall also monitor effluent quality, stack emissions and ambient air quality monthly/quarterly. You shall conduct Dioxin Furan monitoring by third party NABL Accredited agency once in year and submit report to Sub Regional Officer.
14. You shall ensure collection, and segregation of BMW regularly to treat and dispose Off within 48 hrs from generation.
15. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
16. The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
17. The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the Hazardous and Other Wastes (M & TM) Rules 2016, which can be recycled /processed /reused /recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
18. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
19. You shall not Rent, Lend, Sell, Transfer or Close Down the facility or otherwise transport the Bio Medical waste for any other purpose without obtaining prior written permission of the MPC Board.
20. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
21. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
22. The industry should not cause any nuisance in surrounding area.
23. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
24. You shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the facility premises.

25. The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
26. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto
27. The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
28. The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
29. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions.
30. The firm shall submit to this office, the 30th day of September every year, the Environment Statement Report for the financial year ending 31st March in the prescribed FORM-V as per the provisions of Rule 14 of the Environment (Protection) (second Amendment) Rules, 1992.
31. You should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly. You shall conduct Dioxin Furan monitoring by third party NABL Accredited agency once in every year and submit report to Sub Regional Officer.
32. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
33. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
34. You shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
35. You shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website (www.mpcb.gov.in).
36. You shall create the Environmental Cell by appointing an Environmental Engineer and Chemist for looking after day-to-day activities related to compliance of CCA.

37. You should comply with the Hazardous and Other Wastes (M & TM) Rules, 2016 , Bio Medical Waste Management Rules,2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous and Other Wastes (M & TM) Rules, 2016 for the preceding year in Form-IV by 30th June of every year

This certificate is digitally & electronically signed.



MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437
 Fax: 24023516
 Website: <http://mpcb.gov.in>
 Email: cac-cell@mpcb.gov.in



Kalpataru Point, 2nd, 3rd
 and 4th floor, Opp. Cine
 Planet Cinema, Near Sion
 Circle, Sion (E),
 Mumbai-400022

RED/L.S.I (R60)
 No:- Format1.0/CAC/UAN No.MPCB-
 CONSENT-0000212880/CR/2411000368

Date: 08/11/2024

To,
 Loknete Marutrao Ghule Patil Dnyaneshwar Sahakari
 Sakhar Karkhana Ltd.,
 (Distillery Division), 182,184, Bhende Bk, Tal. -
 Newasa, Dist. - Ahmednagar



Sub: Renewal of Consent to Operate for 45 KLPD molasses base distillery unit, under RED category.

Ref: 1. Earlier consent granted vide no. Format1.0/CAC/UAN
 No.MPCBCONSENT-0000172920/CR/2307001478 dated 24/07/2023
 2. Minutes of 8th CAC meeting held on 04.10.2024.

Your application No.MPCB-CONSENT-0000212880 Dated 14.06.2024

For: Renewal of Consent under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

- The consent to renewal is granted for a period up to 31/08/2025**
- The capital investment of the project is Rs.43.58 Crs. (As per C.A Certificate submitted by industry 43.58 Crs. (Existing - Rs. 42.74 Crs. + Expansion/Increase - Rs. 84 lakh.))**
- Consent is valid for the manufacture of:**

Sr No	Product	Maximum Quantity	UOM
Products			
1	Rectified Spirit	1350	KL/M
2	Extra Neutral Alcohol	900	KL/M
3	Absolute Alcohol/Ethanol	2400	KL/M
By Products			
4	Fusal Oil (By-product)	2	KL/M

4. **Conditions under Water (P&CP), 1974 Act for discharge of effluent:**

Sr No	Description	Permitted (in CMD)	Standards to	Disposal Path
1.	Trade effluent	400	As per Schedule-I	Bio-digester followed by MEE followed by Bio-composting.
2.	Domestic effluent	4	As per Schedule-I	On land for gardening

5. **Conditions under Air (P& CP) Act, 1981 for air emissions:**

Sr No.	Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
1	1	Boiler (12 TPH)	1	As per Schedule -II

6. **Non-Hazardous Wastes:**

Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
1	Yeast Sludge	1000	MT/A	Composting	Used as manure

7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for Collection, Segregation, Storage, Transportation, Treatment and Disposal of hazardous waste:**

Sr No	Category No./ Type	Quantity	UoM	Treatment	Disposal
NA					

8. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.
10. This consent is issued pursuant to the decision of the 8th Consent Appraisal Committee Meeting held on 04.10.2024
11. Industry shall install online continuous monitoring system as per CPCB guidelines & data to be transmitted directly from Data Logger to Board server .
12. The applicant shall make an application for renewal of consent 60 days prior to date of expiry of the consent. (Operate/Renewal)
13. Industry shall submit/extended Bank Guarantee of Rs. 25 lakh towards O & M of pollution control systems and compliance of consent conditions.

14. The industry shall create an Environment Cell by appointing an Environmental Engineer / Expert for looking after day-to-day activities related to Environment / Pollution control.

This consent is issued on the basis of information/documents submitted by the Applicant/Project Proponent, if it has been observed that the information submitted by the Applicant/Project Proponent is false, misleading or fraudulent, the Board reserves its right to revoke the consent & further legal action will be initiated against the Applicant/Project Proponent.



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Signed by: **Dr. Avinash Dhakne**
Member Secretary
For and on behalf of,
Maharashtra Pollution Control Board
ms@mpcb.gov.in
2024-11-08 14:01:54 IST

Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	75000.00	TXN2406002753	14/06/2024	Online Payment
2	5000.00	TXN2407001119	05/07/2024	Online Payment

Balance amount of Rs. 120772.2 will be considered at the time of next renewal of consent.

Copy to:

1. Regional Officer, MPCB, Nashik and Sub-Regional Officer, MPCB, Ahmednagar
- They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Sion, Mumbai
3. CAC-CC desk - for record & website updation.

SCHEDULE-I**Terms & conditions for compliance of Water Pollution Control:****1. Conditions for Trade effluent:**

- A] You have provided comprehensive treatment for volume reduction consisting of Bio-digester of capacity 92000 m³ followed by Multiple Effect Evaporator of capacity 450 CMD followed by Bio-composting on 13 acres. The spent wash shall be evaporated in MEE & concentrated spent wash will be treated in ETP & recycled & reused in process
- B] Industry shall provide CPU of capacity 17 m³/hr. for recycle/reuse of treated effluent.
- C] Industry shall operate Online Continuous Emission Monitoring System (OCEMS) and shall transmit Online Continuous Emission Monitoring System (OCEMS) data to Board's server directly through the data logger without any intermediate server

2. Conditions for Sewage/ Domestic effluent:

- i. You shall provide sewage treatment plant for the treatment of 4 CMD sewage generation due to expansion and provide including disinfection facility.
- ii. The industry shall operate sewage treatment system to treat the sewage/ domestic effluent so as to achieve the standards as prescribed by the board/under EP Act, 1986 and rules made thereunder from time to time whichever is stringent.

Sr.No	Parameter	Concentration not to exceed(in mg/l except for pH)
1.	pH	6.5-9.0
2.	BOD	30
3.	TSS	100

- iii. Treated sewage shall be used on land for gardening/ irrigation by achieving above prescribed standards.

3. Conditions for Aerobic composting:

- i. The spent wash should be stored in impervious tanks. The spent wash tanks should have proper lining with HDPE and should be kept in proper condition to prevent ground water pollution. As per the CPCB recommendation and undertaking given by the company, storage should not exceed 30 days capacity.
- ii. Applicant shall ensure availability of adequate filler material such as press mud, bagasses, agricultural, biological waste as required for effective composting system.
- iii. Composted material shall meet the following specifications—
- | | |
|-------------|-----------|
| Moisture | 30 to 35% |
| C/N | Below 17 |
| Nitrogen | 1.5 to 2% |
| Phosphorous | 1.5 to 2% |
| Potassium | 3 to 4% |
- iv. The composting site shall be prepared as per the guideline enclosed. Composting shall be such that it includes mechanical mixing and spraying of spent wash along with mechanical aeration to ensure thorough composting. Hand/ manual spraying of spent wash shall not be permitted.

v. The compost leachate (1 gr. of compost mixed with 100 ml. of distilled water and filtered) Filtrate shall conform to the following limit.

pH	Between	Between
BOD 3 days 27 Deg. C	Not to exceed	30 mg/l

vi. A pucca leak proof guard pond of 30 days holding capacity as per (i) above shall cope up with the effluent discharge during short term process disturbances. In case of prolonged disturbance in effluent treatment and disposal system, distillery shall be shut down and shall not be restarted without rectifying the system.

vii. The composting site/pits shall be made leak proof by proper lining. A catch drain shall be provided around the composting site to collect the storage pond for application on compost depots. Arrangements for overturning of compost material in windrows and spraying of spent wash shall be made to ensure appropriate aeration and uniform distribution of spent wash.

viii. In case of composting in open fields, the application of spent wash shall stop by end of April, so that compost is ready and the site is cleared of the composted manure before monsoon (i.e. 31st May). The manure shall be collected and stored on a raised platform with suitable rain cover so that the compost manure is not washed away by rain/runoff.

ix. Characteristic of soil, ground water and effect on crop yield should be monitored in the area where compost is used as manure and results thereof shall be compiled and reported in the Environment statement to be submitted every year.

x. The test wells shall be provided around the compost site for ground water monitoring. The well water quality has to be maintained at 2006 level.

5. The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act:

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	400.00
2.	Domestic purpose	5.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	700.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Gardening	0

6. The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance.

SCHEDULE-II**Terms & conditions for compliance of Air Pollution Control:**

1. As per your application, you have provided the Air pollution control (APC) system and erected following stack (s) to observe the following fuel pattern:

Stack No.	Stack Attached To	APC System	Height in Mtrs.	Type of Fuel	Quantity & UoM	S%	SO ₂
1	Boiler	Wet scrubber	40	Bagasse	200 Kg/Hr	0.20	19.20

2. Appropriate Air Pollution Control (APC) system shall be provided for all the dust generating points including fugitive dust from all vulnerable sources, so as to comply prescribed stack emission and fugitive emission standards.
3. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
4. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
5. The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards:

Particulate matter	Not to exceed	150 mg/Nm ³
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6. Storage of raw materials, coal etc. shall be either stored in silos or in covered areas to prevent dust pollution and other fugitive emissions.
7. The industry shall submit monthly summary report of continuous stack emission and air quality monitoring and results of manual stack monitoring and manual monitoring of air quality /fugitive emissions to Regional Office MPCB.
8. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
9. Industry shall provide Online Continuous Emission Monitoring System (OCEMS) i.e. flow meter and night vision camera to ensure the Zero Liquid Discharge (ZLD) of spent wash and OCEMS for Boiler stack for PM parameter.

SCHEDULE-III
Details of Bank Guarantees:

Sr. No	Consent (C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	C to R	2500000	15 days/To be extended	Towards O & M of pollution control systems and compliance of consent conditions	31.08.2025	28.02.2026

If the above Bank Guarantee is not submitted within stipulated period, then 12% interest will be levied as a penalty as per circular dtd 29/02/2024 No. BO/MPCB/AS(T)/Circular/B-240229FTS0122

BG Forfeiture History

Srno.	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

BG Return details

Srno.	Consent (C2E/C2O/C2R)	BG imposed	Purpose of BG	Amount of BG Returned
NA				



SCHEDULE-IV**General Conditions:**

1. The Energy source for lighting purpose shall preferably be LED based
2. The PP shall harvest rainwater from roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial applications within the plant
3. Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f) D.G. Set shall be operated only in case of power failure.
 - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
4. The applicant shall maintain good housekeeping.
5. The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
6. The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
7. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding upon you.
8. The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can be downloaded from MPCB official site).
9. The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
10. The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification No. B-29016/20/90/PCI-L dated. 18.11.2009 as amended.
11. This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.
12. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.

13. You shall operate OCEMS installed for source emission round 'O' clock and transmit data online to CPCB and MPCB server. You shall also monitor effluent quality, stack emissions and ambient air quality monthly/quarterly. You shall conduct Dioxin Furan monitoring by third party NABL Accredited agency once in year and submit report to Sub Regional Officer.
14. You shall ensure collection, and segregation of BMW regularly to treat and dispose Off within 48 hrs from generation.
15. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
16. The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
17. The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the Hazardous and Other Wastes (M & TM) Rules 2016, which can be recycled /processed /reused /recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
18. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
19. You shall not Rent, Lend, Sell, Transfer or Close Down the facility or otherwise transport the Bio Medical waste for any other purpose without obtaining prior written permission of the MPC Board.
20. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
21. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
22. The industry should not cause any nuisance in surrounding area.
23. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
24. You shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the facility premises.
25. The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
26. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto
27. The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.

28. The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
29. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions.
30. The firm shall submit to this office, the 30th day of September every year, the Environment Statement Report for the financial year ending 31st March in the prescribed FORM-V as per the provisions of Rule 14 of the Environment (Protection) (second Amendment) Rules, 1992.
31. You should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly. You shall conduct Dioxin Furan monitoring by third party NABL Accredited agency once in every year and submit report to Sub Regional Officer.
32. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
33. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
34. You shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
35. You shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website (www.mpcb.gov.in).
36. You shall create the Environmental Cell by appointing an Environmental Engineer and Chemist for looking after day-to-day activities related to compliance of CCA.
37. You should comply with the Hazardous and Other Wastes (M & TM) Rules, 2016 , Bio Medical Waste Management Rules,2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous and Other Wastes (M & TM) Rules, 2016 for the preceding year in Form-IV by 30th June of every year

This certificate is digitally & electronically signed.

ENVIRONMENTAL
CLEARANCE

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), MAHARASHTRA)

To,

The Managing Director

LOKNETE MARUTRAO GHULE PATIL DNYANESHWAR SAHAKARI
SAKHAR KARKHANA LTDDnyaneshwarnagar, Po. bhende Sk., tal- newasa, dist- Ahmednagar -
414605

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity
under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC)
in respect of project submitted to the SEIAA vide proposal number
SIA/MH/IND2/424549/2023 dated 02 Apr 2023. The particulars of the environmental
clearance granted to the project are as below.

- | | |
|---|--|
| 1. EC Identification No. | EC23B022MH191909 |
| 2. File No. | SIA/MH/IND2/424549/2023 |
| 3. Project Type | Expansion |
| 4. Category | B |
| 5. Project/Activity including
Schedule No. | 5(g) Distilleries |
| 6. Name of Project | Environmental Clearance of Proposed
Expansion of 45 KLPD to 100 KLPD
distillery Project at Village Bhende, Tehsil
- Newasa and District Ahmednagar
Maharashtra State by M/s Loknete
Marutrao Ghule Patil Dnyaneshwar
Shakari Sakhar Karkhana Ltd |
| 7. Name of Company/Organization | LOKNETE MARUTRAO GHULE PATIL
DNYANESHWAR SAHAKARI SAKHAR
KARKHANA LTD |
| 8. Location of Project | MAHARASHTRA |
| 9. TOR Date | N/A |

The project details along with terms and conditions are appended herewith from page
no 2 onwards.

Date: 15/12/2023

(e-signed)
Pravin C. Darade , I.A.S.
Member Secretary
SEIAA - (MAHARASHTRA)

*Note: A valid environmental clearance shall be one that has EC identification
number & E-Sign generated from PARIVESH. Please quote identification
number in all future correspondence.*

This is a computer generated cover page.

PARIVESH

*(Pro-Active and Responsive Facilitation by Interactive,
and Virtuous Environmental Single-Window Hub)*



STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY

No. SIA/MH/IND2/424549/2023
 Environment & Climate Change
 Department
 Room No. 217, 2nd Floor,
 Mantralaya, Mumbai- 400032.

To
 M/s Loknete Marutrao Ghule Patil
 Dnyaneshwar Shakari Sakhar Karkhana Ltd.,
 Village Bhende, Tehsil - Newasa,
 District Ahmednagar

Subject : Environmental Clearance for Proposed Expansion Of 45 KLPD To 100 KLPD Distillery Project At Village Bhende, Tehsil - Newasa And District Ahmednagar Maharashtra State By M/s Loknete Marutrao Ghule Patil Dnyaneshwar Shakari Sakhar Karkhana Ltd.

Reference : Application no. SIA/MH/IND2/424549/2023

This has reference to your communication on the above-mentioned subject. The proposal was considered by the SEAC-I in its 261st meeting under screening category 5(g) as per EIA Notification, 2006 and recommend to SEIAA. Proposal then considered in 267th (Day-1) meeting of State Level Environment Impact Assessment Authority (SEIAA) held on 17nd October, 2023.

2. Brief Information of the project submitted by you is as below:-

Sr. No.	Particulars Required	Details															
	Proposal Number	SIA/MH/IND2/424549/2023															
	Name of the project & Address along with all corner latitude and longitude	<p>Proposed Expansion of 45 KLPD to 100KLPD Distillery Unit at Village Bhende, Tehsil- Newasa and Dist. Ahmednagar by M/s. LOKNETE MARUTRAO GHULE PATIL DNYANESHWAR SHAKARI SAKHAR KARKHANA LTD.</p> <p>Latitude and Longitude:</p> <table border="1"> <thead> <tr> <th>Corner</th> <th>Latitude</th> <th>Longitude</th> </tr> </thead> <tbody> <tr> <td>North</td> <td>19°26'26.84" N</td> <td>75° 1'25.66"E</td> </tr> <tr> <td>East</td> <td>19°26'56.17" N</td> <td>75° 2'28.14"E</td> </tr> <tr> <td>South</td> <td>19°26'51.98" N</td> <td>75° 1'50.74"E</td> </tr> <tr> <td>West</td> <td>19°27'0.19"N</td> <td>75° 1'24.42"E</td> </tr> </tbody> </table>	Corner	Latitude	Longitude	North	19°26'26.84" N	75° 1'25.66"E	East	19°26'56.17" N	75° 2'28.14"E	South	19°26'51.98" N	75° 1'50.74"E	West	19°27'0.19"N	75° 1'24.42"E
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South	19°26'51.98" N	75° 1'50.74"E															
West	19°27'0.19"N	75° 1'24.42"E															
	Type of Organization (Private/Government/Semi Government)	Cooperative															

etc.)	
Correspondence Address and contact details of Project Proponent	
Name	Shri Anil Shewale
Regd. Office address	At Village Bhende, Taluka: Newasa, District: Ahmednagar, Maharashtra
Contact number	9822289799
e-mail	dsskltd@gmail.com
Type of project (ToR/EC/Amendment in ToR/Amendment in EC/ Revalidation / Expansion/Process change etc.)	Expansion
Category of project as per EIA Notification 2006 amended from time to time (Pl. mention category A, B, B1, B2 etc. whichever is applicable)	B1
If earlier ToR is obtained pl. mention details (ToR letter No. & Date, SEAC/EAC Meeting No.)	Terms of reference granted by SEIAA Maharashtra SIA/MH/IND2/82471/2022 dated 22 nd August 2022.
If earlier EC is obtained pl. mention EC Number & Date	Not Applicable
Whether the proposal is a violation case (yes/no)	No
Applicability of CRZ clearance (yes /no)	No
Whether General /Specific Conditions are applicable to the project (Yes/No) If yes pl. give details	No
Whether Scrutiny fees paid as per SEIAA guidelines (Yes/No); If yes pl give payment details	Yes. Rs 7000000/- dated 22 nd May 2023
Name of accredited Environmental Consultant & address along with Accreditation No. & Validity	M/s Ultra-Tech Environmental Consultancy & Laboratory, Thane - Pune, accredited by QCI-NABET vide No. NABET/EIA/2023/RA0194
Name of layout plan approving Authority	Town Planning, Ahmednagar
Estimated cost of Project (in Rs. Crs.)	Cost: 131.67 Cr
Area of project (in Sq. m)	
Total Plot Area (m ²)	11,63,509.15 Sq.m
Deductions (m ²)	0
Net Plot area (m ²)	11,63,509.15 Sq.m
Whether 33% green belt is provided (Yes/No)	Yes
Area of Green Belt & No. of trees in the proposed project in Sq. m. (Pl. provide 2000 trees per hectare of green belt area)	45 ha land under greenbelt is developed. Total 42015 plants are planted in the factory premises
Width of internal roads and turning radius	Road Width: 6 m Turning Radius:9 m
Details of proposed construction	
Total Built-up Area (in Sq. m)	-
No. of Buildings & its height in mtrs.	
List of Raw materials & Storage Details	

(Pl. add on in the list if necessary)							
Sr. No.	Requirement	Quantity	Source	Storage capacity			
1	C- Molasses- MT	48600	Own sugar factory	Tank			
2	B- Heavy- MT	58550	Own sugar factory	Tank			
3	Sulphuric Acid	75 lit/day	Local market	1000 lit			
4	Urea	50 kg/day	Local market	1500 Kg			
5	Anti -Foamer	70 kg/day	Local market	1500 kg			
6	Caustic soda	350 Kg/M	Local market	1000 kg			
Production Details							
Projects Units	Units	Existing Capacity	Additional Capacity	Total			
Distillery Unit	KLPD	45	55 +3.5	100 +3.5			
Cogeneration Power	MW	31.5	-	31.5			
Sugar Unit	TCD	9000	-	9000			
Water Consumption & Effluent generation (All units in CMD)							
i) Source & Qty of water requirement (in CMD):			Mula Right Bank canal				
ii) Water supply permission obtained (Yes/No) & approving Authority			Yes; Irrigation Department agreement dated 10 th June 2022 valid up to July 2028.				
Sr. No.	Capacity and Raw Material	Process Water Requirement			Fresh Water Requirement		
		Fresh Water	Treated Water	Total	KL/KL of alcohol		
Existing: 60 KLPD							
1	C - heavy Molasses distillery	500	400	900	11.14		
Expansion: 55 KLPD							
1	Syrup - Season	335	351	686	6.09		
2	B - heavy Molasses distillery - off season	350	338	688	6.36		
After Expansion =100 KLPD							
1	Syrup - Season	445	670	1115	4.45		
2	B - heavy Molasses distillery- off season	525	615	1140	5.25		
Waste water Generation:							
Sr No	Description	Existing 45 KLPD (m3/day)	Expansion 55 KLPD (m3/day)		After expansion 100 KLPD		Treatment
			B-heavy Mode	Syrup	B- heavy Mode	Syrup	
1	Process Raw Spent wash	450	300	300	600	600	Existing 45 KLPD: 450 m3/day spent wash is treated through

	Conc. Spent wash	135	45	30	120	60	Biomethnation followed by MEE and Bio Composting Expansion: 55 KLPD: 300 m3/day Raw spent wash will be concentrated in MEE & Conc. Spent wash will be burnt in incineration boiler other effluent viz. MEE condensate, spent lees, cooling b/d, boiler b/d, effluent from lab & washing, DM backwash will be treated in distillery CPU. Treated effluent will be fully recycled in process to achieve ZLD.
	MEE Condensate	315	255	270	480	540	
	Spent lees	77	83	83	150	150	
2	Cooling Blow Down	5	20	20	25	25	
3	Boiler Blow Down	5	10	10	5	15	
4	Washing	5	10	10	15	15	
	Total	Conc. Spent wash: 135 Other effluent: 407	Conc. Spent wash: 45 Other effluent: 378	Conc. Spent wash: 30 Other effluent: 393	Conc. Spent wash: 120 Other effluent: 685	Conc. Spent wash: 60 Other effluent: 745	

Quantity of sewage generation (in CMD) 4 CMD

Details of Sewage Treatment and Disposal of treated sewage: Septic tank

Detail of Effluent Generation (unit CMD)

Total effluent generation

Sr No	Description	Existing 45 KLPD (m3/day)	Expansion 55 KLPD (m3/day)		After expansion 100 KLPD		Treatment
			B-heavy Mode	Syrup	B-heavy Mode	Syrup	
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		effluent: 407	effluent :378	393	effluent: 685	45	be fully recycled in process to achieve ZLD.																												
Whether Zero liquid Discharge Effluent Treatment is proposed (Yes/No)				Yes; Treated effluent shall be recycled in the process.																															
Brief Description of Effluent Treatment scheme				Existing 45 KLPD: 450 m3/day spent wash is treated through Biomethnation followed by MEE and Bio Composting Expansion: 55 KLPD: 300 m3/day Raw spent wash will be concentrated in MEE & Conc. Spent wash will be burnt in incineration boiler Other effluent viz. MEE condensate, spent lees, cooling b/d, boiler b/d, effluent from lab & washing, DM backwash will be treated in distillery CPU. Treated effluent will be fully recycled in process to achieve ZLD.																															
Qty. of treated effluent proposed to be sent to CETP (pl. mention Name of CETP and its membership Details)				Not applicable																															
Please mention parameters of treated effluent to be achieved as per EP Rule,1986 and or stipulated by the SPCB																																			
<table border="1"> <thead> <tr> <th>Parameter</th> <th>Inlet concentration (Mg/L)</th> <th>Outlet concentration (Mg/L)</th> </tr> </thead> <tbody> <tr> <td>pH</td> <td>4-5</td> <td>7-8</td> </tr> <tr> <td>TSS</td> <td>100-300</td> <td>Nil</td> </tr> <tr> <td>TDS</td> <td><3000</td> <td>300</td> </tr> <tr> <td>COD</td> <td>4000</td> <td>200</td> </tr> <tr> <td>BOD</td> <td>2000</td> <td>100</td> </tr> <tr> <td>Heavy Metals</td> <td>-</td> <td>-</td> </tr> <tr> <td>Benzene</td> <td>-</td> <td>-</td> </tr> <tr> <td>Others if any</td> <td>-</td> <td>-</td> </tr> </tbody> </table>								Parameter	Inlet concentration (Mg/L)	Outlet concentration (Mg/L)	pH	4-5	7-8	TSS	100-300	Nil	TDS	<3000	300	COD	4000	200	BOD	2000	100	Heavy Metals	-	-	Benzene	-	-	Others if any	-	-	
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Brief Note on proposed Rainwater harvesting scheme along with budget allocation:				Industry has provided rain water harvesting tank																															
Solid Waste Management																																			
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3	Boiler ash	2.0	12.58	14.58	Mixed in bio composting	Sold to brick Manufacturer and Mixed in bio composting																													
Hazardous Waste Generation & Disposal (As per HW Rule 2016): NA																																			
Fuel Consumption																																			

	Sr No.	Boiler	Fuel			
	1	Existing 12 TPH boiler	114 TPD Bagasse + 19000 M3/day Biogas			
	2	Proposed 35TPH Incineration Boiler	45 TPD Conc. Spent wash & Bagasse			
34	Brief Note on Air Pollution Control equipment's		Industry has provided 40 m stack and wet scrubber to 12 TPH Boiler. For proposed 35 TPH Incineration boiler: 72 m stack and ESP will be provided. CO2 from fermentation process: 74 TPD CO2 bottling plant will be installed.			
35	Stack Details (Also include process vent details)					
Details Of Existing Air Pollution Sources and APC System:						
	Sl. No.	Source of air pollution	Fuel	Emissions	Chimney height (M)	APC equipment provided
	1	Existing 12 TPH boiler	Bagasse + Biogas	PM, So2 & Nox	40 m	Wet scrubber
	2	Proposed 35TPH Incineration Boiler	Conc. Spent wash & Bagasse	PM, So2 & Nox	72 m	ESP
	3	Fermentation process		CO2		74 TPD Co2 Bottling plant
36	Energy					
	a) Source of power Supply:		Own Captive Power plant			
	b) Maximum Demand (KVA):		Existing 45 KLPD Distillery plant power requirement 1.2 MW fulfilled from cogeneration plant after expansion power requirement will be 3.0 MW and will be fulfilled from proposed 3.5MW TG.			
	c) whether DG sets will be provided (Yes/No):		No			
	d) Please Mention if high tension line is passing through the plot: Yes /No		No			
	If yes, pl. give details of safety measures adopted:		Not Applicable			
37	Details of use of renewable energy with budget allocation					
	i) Total Energy Demand		Maximum Power Demand 3000 KVA			
	ii) Proposed renewable energy source capacity		80KW			
	iii) Proposed Budget (in Rs. Lakhs):		-			

	iv) Timeline for implementation:		-				
38	Details of public hearing (if applicable)						
	i) Place of public hearing:		At Project site				
	ii) Date of public hearing:		24th February 2023				
	Please fill following details						
Sr. No.	Points Raised by local people	Reply by PP	Action Taken /to be taken	Responsibility	Specific timeline of compliance	Budget allocation implementation	
1	Hon. Shri Balasaheb Damodar Murkute, Ex MLA, Devgaon, Tal. Newasa, Dist. Ahmednagar.						
	We are presenting our objections. It is requested to make us available the CD of all the proceedings of this meeting. As per the demand of the public, the said public hearing is expected to be held at Collector Office Ahmednagar.		Public hearing conducted at Karkhana site, CD of public hearing will be available with MPCB office and minutes of public hearing is available with MPCB office, Ahmednagar and Sion Mumbai also on website of MPCB, www.mpcb.gov.in. As per EIA Notification 2006, Public hearing will be conducted at project site.	State Pollution Control Board, SRO, MPCB, Ahmednagar.	-	-	
	In the General Body Meeting of the said factory, while the Factory Management proposed the expansion of the distillery, some of the farmers from us have registered the objections. However, we request that those objections should be noted. The Management has tried	The project discussion in general Body meeting about the expansion of project and we have submitted the proceeding of the	Industry has taken permission for expansion from Commissioner of sugar, Pune. Expansion of distillery will be benefited to the farmers who supply sugar cane and also workers will get fair wages.	Managing Director	Fair prize to farmers against the sugar cane within 15 days month as per	-	

	<p>to pressurize in that meeting and also in yesterday's meeting. Even today we say that 25-26 objections we have raised before you in writing. As per the Environmental Impact Assessment Notification, the directives of the Central Government will also be acceptable to us. The demand from our local people is that the farmers who supply sugarcane from their fields to the factory should get a fair price. Workers should get fair wages.</p>	<p>meeting Commissioner of sugar, Pune.</p>			<p>FRP rule.</p>	
	<p>He demanded that though while preparing the said report, the survey of 10 km radius from the project site is carried, the survey of 5 km radius from the project site should be carried out consisting of water, various sources of water, bore well, lake, samples of air pollution and soil. Pollution at various locations immediately along with local farmers. In the presentation, the pH is mentioned in the range of 5.5. Even today, even now if we have sampled the water and if the pH is found to be normal in five villages in the factory area, we don't mind. But it is not normal. Similarly, there is air pollution in the area.</p>	<p>As per MOEF & CC guidelines, samples were taken from 10 km radius in various water sources like surface water and ground water.</p>	<p>Baseline monitoring samples of water & air were taken in 10 km radius area. As per samples taken during study period, pH of surface water was in the range of 7.7 to 8.2 and groundwater was in the range of 7.3 to 8.0. Ambient Air quality Monitoring carried out at 8 locations in 10 km radius area. AAQ sample at Grampanchayat Karyalay, Soundala village which is at 2 km from project site North direction: maximum PM 10 : 76 µg/m³, PM2.5</p>	<p>Managing director. Factory will appoint NABL and MOEF accredited Laboratory for Monitoring will be carried out through</p>	<p>Online Monitoring will be installed before operation of the project. Monitoring will be carried out in Construction and operation phase</p>	<p>OCMS : 20.0 lakh Monitoring in construction and operation phase. Provision of Rs 25 cr for incineration boiler, Rs 2.50 Cr for MEE and Rs 5.0 Cr for CPU. Cr (Include</p>

			<p>:37 µg/m³, SO₂ : 19 µg/m³. Post Project Monitoring plan is proposed to monitor AAQ, Stack, CPU, Soil, Noise. Cost for monitoring will be Rs 2.25 lakh per annum. Online monitoring system will be installed for the proposed Ingeneration Boiler, Cost of Rs 20 lakh for the Online monitoring system. Industry appointed Vasantdada Sugar Institute for assessment of contamination of water, soil and preparation of remediation plan. Copy of work order enclosed as annexure I.</p>			<p>d in project cost) For Assessment of contamination of water, soil and preparation of remediation plan of Rs 30.00 Lakh.</p>
	<p>Central Government's condition for this project, i.e. Zero Liquid Discharge (ZLD), does not seem to be implemented anywhere. i.e. what is applicable to 45.0 KLPD, applicable for expansion also. But that doesn't seem to be happening. So, after expansion of the project is not possible to meet the condition of ZLD.</p>	<p>As per mandatory requirement, ZLD is applicable for both existing and expansion projects. For old 45 KLPD distillery project, we have already installed treatment systems like, primary as bio-</p>	<p>In Proposed expansion, spent wash will be treated through MEE followed by incineration boiler. Concentrated spent wash will be burn in incineration boiler and condensate from MEE will be treated in CPU. Provision of Rs 25 cr for incineration boiler, Rs 2.50 Cr for MEE and Rs 5.0 Cr for CPU.</p>	<p>Managing director.</p>	<p>Before Operation of the project</p>	<p>Provision of Rs 25 cr for incineration boiler, Rs 2.50 Cr for MEE and Rs 5.0 Cr for CPU. Cr (Included in project</p>

			<p>methanation, secondary as MEE and tertiary as composting. In primary system factory gets methane gas which we are using as fuel in our own boilers and saving bagasse condensate water is recovered in secondary MEE treatment and reused in process, remaining 35% solid spent wash is mixed with press mud to prepare rich fertilizers manure (compost). It is distributed to sugar crop growing farmers, which results good crop yield as compared to any other inorganic fertilizers. farmers get this compost in cheap rates compare to the rates of other</p>			cost)	
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		fertilizers, it is the national saving.				
	The spent wash stored in the soil bund due to this soil is polluted. It is informed that spent wash shall be converted into compost or solidified and used as fuel. If it is also applicable to 45.0 KLPD, it does not seem to be happening in the working project.	For storage of spent wash at compost site, there is a RCC based HDPE lined pucca lagoon of 30 days storage capacity, no spent wash is stored in soil bunds, Photographs of Spent wash storage tanks is enclosed	For Proposed Expansion, 5 days spent wash storage tanks of capacity of 2000 m3 with RCC and HDPE lining. Two locations proposed around the spent wash storage tank to monitor Ground water quality.	Managing Director	Before Operation of the project	Spent wash Storage tank: 30.00 lakh.
	Due to the accidents that have happened here in the past, the citizens of the area are suffering. However, for that, it is necessary to conduct a survey of the area, to conduct an inspection of the project site by the Environment Public Hearing Committee.	No any accidents were happened around the compost site. If there will any possibility, we will take due care in future.	To take care of accident in industry, fire hydrant system will be installed. Industry will follow the all-safety rules and regulations. Industry obtained PESO for the storage of ethanol.	Managing Director, Distillery manager	Before Operation of the project	Fire hydrant system: 15 lakh
	During monsoon, the spent wash gets mixed with water and flows through the river channel i.e. from Bhende village to Tarodi village and from Tarodi village to Kukana village and finally it goes to Jayakwadi dam. However, we request	During Monsoon season existing 45 KLPD distillery project is not in operations per guidelines of MOEF &CC.	Existing 45 KLPD distillery will be operate only in non-monsoon season as per MOEF & CC guidelines.	Managing Director, Distillery manager	-	-

	<p>the Environmental Public Hearing Committee that they should conduct a survey in this regard today. There are two sugar factories in the Taluka.</p>	<p>Distillery operation is only in non-monsoon season. i.e 270 days.</p>				
	<p>Due to both Mula and Sant Dnyaneshwar factories here, the water from the east and west parts of the place goes to Jayakawadi through Pravara River and all the water there is getting spoiled. Last month only, we have seen literally tons of fish dying in the river. The issue of drinking water for animals is also important. Also, whatever villages there are in the periphery of the factory i.e. Bhende, Tarodi and other villages are being supplied with water by tankers. So those villages should also be considered here. Because those villages do not get clean water. It affects all their families. However, the objections raised by the farmers regarding the expansion of the project, it is necessary to take the farmers' views into account and go before State and Central Government. It is necessary to implement EIA, 2006 in this project.</p>	<p>No spent wash release outside from the factory. Pravara river is at 14.7 km North side west from project site and Jayakwadi dam back water is at 15.4 km South side. Incident of dying fish in our area is not occur.</p>	<p>Zero liquid discharge system and will be implemented for the proposed expansion. Industry will follow the guidelines of CPCB, MPCB and MOEF & CC. Online monitoring system is already installed to our existing project and will be installed to expansion project also and connected to MPCB and CPCB server.</p>	<p>Managing Director, Distillery manager</p>	<p>Before operation of the project</p>	<p>Provision of Rs 25 cr for incineration boiler, Rs 13.50 Cr for MEE and Rs 5.0 Cr for CPU. Cr (Include d in project cost)</p>

	<p>MPCB published public notice regarding public hearing in one local and one national newspaper on January 22, 2023. But the concerned Gram Panchayat Office has not published the public notice on the notice board. The villagers did not know that there is a public hearing meeting today in the nearby village. Just yesterday a rickshaw was going around with a loudspeaker.</p>	<p>Public hearing notice published 22nd January 2023 in local newspapers. Draft EIA report, Executive summary in English and Marathi is given Grampanchayat office. Copy of ack is with SRO MPCB. MPCB also arranged rickshaw with a loudspeaker one day before public hearing to aware villagers</p>	-	-	-
	<p>We are not against this project, but the farmers who support the project should do introspection. Consider the problem caused by factory effluent.</p>	-	<p>We will take care of effluent generated from the factory</p>	<p>Managing Director, Distillery manager</p>	-
	<p>At this time, Chairman, Environmental Public Hearing Committee instructed Shri Murkute to raise the environmental suggestions and objections regarding the proposed project. Shri Murkute said here that all the units of the Effluent Treatment Plant should be</p>	-	<p>Industry will operate Effluent treatment plant efficiently as per MOEF & CC, CPCB and MPCB guidelines</p>	<p>Managing Director, Distillery manager</p>	-

	operated Efficiently.					
	Shri Murkute requested the company management that the Monetary consideration of the byproducts of the project was not received by the local farmers, it should be given to farmers; sixteen lakhs MT sugar cane crushing was done in the last year Rs 109 were taken in the form of deposits in the project. So Rs 109/- Should be given back to the farmers before operation of expanded project. Further action should be taken transparently on the objections taken.		Factory has taken permission from the commissioner of sugar Pune for the collection of funds Rs. 109 per MT of cane crushing for the which factory will be pay 8% interest per year and return back deposit after 5 years.	Managing Director and factory Management	-	-
2	Shri Appa Saheb Nanasaheb Vable, Residence - Bhende, Taluka - Newasa, District- Ahmednagar					
	I live in Bhende. My objections to this expansion project have been submitted in writing. This project is causing water pollution and the sewage flowing in our land is causing bad smell. Now the project officials have put chemicals in to it to remove the bad smell. The old, operational project is causing	As per questioners suggestion, no any effluent from sugar and distillery is disposed elsewhere. Near school area we are having our sugarcane seed plots for which	We assure that, in future we will put our full efforts to control any type of pollution from our factory. We are proposing incineration boiler, MEE and CPU to treat the effluent generated from distillery. Provision of Rs 25 Cr for incineration boiler and 17.5 Cr	Managing Director, Distillery manager	Before operation of unit	Provision of Rs 25 cr for incineration boiler and 17.5 Cr for the MEE, Stack, ESP and CPU.

	<p>massive water pollution and the problem we are facing due to this project is terrible. The water we used to drink earlier has become so dirty that it cannot even be used for washing. Factory officials say that it purifies the water and releases it, but it does not happen. All sewage is discharged into the sewer, there is a school, there is a high school. There are hostels for girls, there are vastis/settlements. Distilleries are terrible polluters. We have written complaints to the factory management, but no attention has been paid to it. The trees planted there 40 years ago have been burnt due to the sewage of the factory. So terrible pollution is being caused by this distillery project. Hence, the expansion project should not be approved.</p>	<p>we are using our sugar effluent after treatment in ETP.</p>	<p>for the MEE, Stack, ESP and CPU. Industry appointed Vasantdada Sugar Institute for assessment of contamination of water, soil and preparation of remediation plan.</p>			<p>Cr (Include d in project cost)</p>
3	<p>Shri Swapnil Dyandeo Gharat, Residence — At: Post - Soundala, Tal. Newasa, Dist. Ahmednagar — My farm is in</p>	<p>At that time, Chairman, Environmental Public Hearing Committee</p>	<p>Public hearing notice was published 22nd January 2023 in local newspapers. Daft</p>	-	-	-

	<p>BhendeBudruk area. The four villages affected by the project put up a public notice on February 22, 2023, on the expiry date. Only two Gram Panchayats ieBhendeBudruk, Bhende Khurd. These two villages pasted a notice on the notice board. Later today, Kukana and Saundala, the information that the public hearing is organized today has not reached 90% people. It means that the paper got the news, so people got to know about the public hearing. Maharashtra Pollution Control Board failed to provide the EIA report even after complaining individually that the report is not made available by the Maharashtra Pollution Control Board. The Environmental Impact Assessment (EIA) Report was made available, but it was in English. Farmers who don't know their own bank account, how will they know this English report, this distillery project is suffering so much that it cannot be expressed in words.</p>	<p>suggested that only environmental issues regarding proposed distillery should be raised in the meeting. MPCB published public notice regarding public hearing in one local and one national newspaper on January 22, 2023 and copy of EIA report along with executive summary in Marathi and English language is given to Grampanchayat. Public hearing procedure is followed as per per EIA Notification 2006.</p>	<p>EIA report, Executive summary in English and Marathi is given Grampanchayat office. Copy of ack is with SRO MPCB MPCB also arranged rickshaw with loudspeaker one day before public hearing to aware villagers.</p>			
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	<p>My demand to Environment Public Hearing Committee is to inspect the Zilla Parishad School at BhendeBudruk. The situation there is worse. Spent wash is stored by the factory in Gut No.234. Every agricultural bore there gets completely red water. If that water falls on the crops, the crops get burnt. No tree will be seen near that Gut No.134. Surprisingly, the Presentation says that the factory will be Zero Liquid Discharge (ZLD) project. This project is not at all ZLD project. As sugarcane crop come here for crushing and the Factory Management do sell spent wash to private tankers. Factory pays them spent wash after weighing. Repeatedly complaining to Maharashtra Pollution Control Board is of no use. MPCB officials give that complaint to the transport contractors only. Therefore, common citizens here are afraid to even complain and do not come forward. The factory management pressuring on the Complainant, If Complaint Registered. Waste water is</p>	-	<p>As per suggestion of this representative, we have appointed VSI, Pune for the assessment study in the nearby area where may be affected. VSI have started their study and will submit the report, if there will be any pollution, VSI will suggest us the remediation process and we will implement it accordingly. 42000 + trees are planted in the periphery of factory.</p>	Managing Director	Within 3 months	Rs. 30 Lakh VSI fees for assessment.
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	<p>released, there also complaint cannot be registered. The factory management claim that 48000 trees planted but presently 4000 trees not in the factory premises.</p>				
	<p>There has been no public awareness anywhere in connection with today's hearing. Yesterday a rickshaw went around saying that there was a public hearing. But where public hearing was held and no document of the same was made available. As per financial balance sheet of 2021, there is loss of Rupees 24,90,00,899.71. There is Rupees 131.67 crore capital expenditure. The workers in the distillery are paid only wages.</p>	<p>Public hearing conducted by MPCB and documents are made available in Grampanchayat officer</p>	<p>Public hearing notice was published 22nd January 2023 in local newspapers. Draft EIA report, Executive summary in English and Marathi is given Grampanchayat office. Copy of ack is with SRO MPCB. MPCB also arranged rickshaw with loudspeaker one day before public hearing to aware villagers</p>	<p>SRO.MPCB Ahmednagar</p>	

4	<p>Shri Ankush Kale, Residence - Bhende/Wakadi, Tal. Newasa, Dist. Ahmednagar – I have the report of the effluent discharged by the factory. So, the quality of waste water, air, soil near the school is completely bad. I have complained to Maharashtra Pollution Control Board. However, the factory needs to pay attention to this, because school children are getting lung diseases, due to water pollution, farmers' farms are ruined. Sewage is released from the drain, its video shooting, photos can now be shown. Today the people will not speak, but the people demand that this has to stop somewhere. He said that we are not against this project, but farmers should get justice from this byproduct. Because farmers are not paid at all for this by product. Only sugarcane crop which comes to the factory is paid. However, the factory should plant trees and maintain the balance of the environment. The Presentation inform that there are 19 types of birds. This is wrong. We object to this. There are no birds</p>	<p>Sugar effluent is treated in full-fledged ETP and used for ferti- irrigation purpose over 75 acres of our own land. Distillery effluent is treated in primary, secondary and tertiary treatment as composting to achieve ZLD. No sewage from distillery is released from drains</p>	<p>Already 42000+ trees are planted and well survived, also planning to plant more 2000 trees in coming monsoon season. No any noise pollution in factory area hence lot of various types of birds seen in morning and evening, staying whole night without any disturbance. Sewage treatment plant will be installed</p>	<p>Managing Director, Distillery Manager</p>	<p>2000 plant will be planted within 1 month. STP will be installe d next 3 month</p>	<p>Plantati on Rs 4 lakh STP: 10.00 Lakh</p>
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	<p>here. Birds are not coming due to pollution, but the birds should come by preserving the environment. Hence Expansion of the project should not be approved.</p>					
5	<p>Shri Rajendra Adhay, Residence - Bhende, Tal. Newasa, Dist. Ahmednagar - We have been living here for the past 30-40 years. My father's age will be 70-72. We don't know what pollution is. Distillery is not the only cause of pollution; many other factors are also responsible for pollution. If only sugar is produced, the farmers will not get any benefit and there financial position will remain the same. Central Government's policy is to produce Ethanol. Therefore, the farmers will definitely get an increase of Rs. 200-300 per ton. So, all the sugarcane</p>	<p>Chairman, Environmental Public Hearing Committee said that this committee is to record your suggestions, opinions and objections and this Committee does not take any decision. The suggestions, objections raised by you are recorded in minutes and will be submitted to the</p>				

	<p>producers are supporting this expansion project on behalf of the farmers. When some of the participants tried to speak in between, Chairman, Environmental Public Hearing Committee took note of the objections raised by the participants and suggested that others should be allowed to express their opinions.</p>	<p>Environment Department. The Expert Committee will take further decision regarding it. The Committee today not do the inspection of the factory premises and area regarding objection raised by the People.</p>				
6	<p>Usha Misal, Sarpanch, Bhende BK. Gram Panchayat, -Tal. Newasa, Dist. Anmednagar. In this public hearing, my personal opinion and the interests of BhendeBudruk village will be told. She said that through co-operation, this factory has enriched the area in terms of water, electricity, etc. We are all aware of this. Recently Central Government has announced a policy of blending 20% ethanol in petrol. She emphasized the benefits of the project to the locality. She said that while ethanol and petrol are bio-fuels, there is no adverse effect. Using biofuels will not increase the amount of</p>	<p>At this time, Chairman, Environment Public Hearing Committee suggested to raise only environmental issues. Such a project will provide means of livelihood to the local people.</p>	<p>Online monitoring systems are installed for monitoring environmental standards for both sugar and distillery effluents and connected to the servers of CPCB/MPCB</p>	<p>Managing Director</p>	<p>Before operation</p>	<p>OCMS - Online Continuous Monitoring System : Rs 20.0 Lakh</p>

	carbon in the atmosphere. She said that OCMS - Online Continuous Monitoring System is working in the project as per the instructions of Central Pollution Control Board and Maharashtra Pollution Control Board and it will be connected to the servers of New Delhi and Mumbai, so the level of pollution here will be known from time to time.					
7	Shri Rushikesh Raosaheb Tagad, Residence - Bhende, Taluka - Newasa, District Ahmednagar. Project Expansion will create problem of drinking water	Proposed expansion will be ZLD discharge system, no effluent or any waste water release outside the factory. ZLD system will also reduce the water consumption	Our project is ZLD, no problem will create about drinking water	Managing Director	Before operation	Cost for ZLD will 42.5 Cr Cr (Include d in project cost)
8	Shri Bhausaheb Fulari, Residence - Bhende, Tal. Newasa, Dist. Ahmednagar - The company's spent wash is stored next to gat no. 234. My gut is no. 238 and red water comes from my bore well. I don't mind the expansion, but the company should stop releasing waste water.	For storage of spent wash, RCC with HDPE lined lagoon of 30 days capacity is available. In monsoon season production activity of distillery get stopped, hence there is no possibility to mixing spent wash with	Spent wash storage with RCC and HDPE lining	Managing Director	Before operation	Rs 15.0 lakh

			rain water. After expansion spent wash will burn in incineration boiler that's why there will no water to release outside the factory area.				
9	Shri Namdeo Dyandeo Nikam, Residence - Bhende Taluka, Newasa, District - Ahmednagar. A meeting has been called for expansion here. Here some villagers have registered objections and the Board of Directors of the factory has said that the project is Zero Liquid Discharge. If the project is ZLD, it is supported by Bhende Budruk villagers.	Expansion project will be ZLD	MEE Followed by Incineration boiler and CPU is proposed	Managing Director	Before operation	Cost for ZLD will 42.5 Cr Cr (Include d in project cost)	
10	Shri Devendra Bhausaheb Kale, Residence - Bhende, Tal. Newasa, Dist. Ahmednagar. He said that he has submitted written suggestions. He suggested that even though the project is said to be ZLD in the presentation, measures should be taken to prevent pollution from boilers, power generation in the operational project. Bhende Budruk is a	As per their suggestion, our administration will take due care about pollution control in future with full of efforts.	We undertake that we will take care of all the issues raised and suggestion in public hearing.	Managing Director	Before operation		

	<p>village of 20-25 thousand people. So many people in that village are suffering from respiratory diseases, cold and fever.</p> <p>After paying attention to it for 1-2 days, the Factory Administration does not pay any kind of attention. However, the Factory Administration should take measures to prevent pollution in the existing project. If a Presentation is made about a new project, measures should be taken effectively. But I have objections to the existing project.</p>					
ii	<p>Shri YeduDhamuSonawane, Residence - Bhende, Tal. Newasa, Dist. Ahmednagar</p> <p>Every man has evidence. No one will speak without proof. How many people complained of red-water. Complaints were made about how sewage is released. However, measures should be taken.</p>		<p>As per suggestion of this representative, we have appointed VSI, Pune for the assessment study in the nearby area where may be affected, VSI have started their study and will submit the report, if there will be any pollution, VSI will suggest us the remediation process and we will implement it accordingly. 42000 + trees are planted in the periphery of factory.</p>	Managing Director	Within 3 month	Rs 30.0 lakh

12	<p>Shri. Milind Kulkarni, Residence - BhaviNimgaon, Tal. Newasa, Dist. Anmednagar. This project will be established as per the policy of the Central Government. For that you have got technical guidance from environmental consultant. In this project, pollution control has been considered. Spent wash will be processed and it will be reused. Therefore, the requirement of fresh water in the project will be reduced. No effluent will be released from the project. Also, a 60-meter-high chimney will be fitted with a ESP system. However, this project will not cause any kind of pollution here. However, congratulations to the factory management that this good project is going to start here. Ethanol will be produced from sugarcane, which will be used for fuel. Still supporting this project.</p>	<p>No additional fresh water is required for new project because water is recovered from condensate and reused for the process after the treatment in three stage RO system. For air pollution control, stack will be provided with 72 M height with ESP as APC.</p>	-	Managing Director	Before operation	<p>Cost for MEE, CPU will be 7.5 Cr and Stack., ESP and CO2 bolting plant :10.00 Cr (Include d in project cost)</p>
13	<p>Shri BapusahebNajan, Residence - Bhende, Tal. Newasa, Dist. Ahmednagar -- All the objections raised here about the old project were correct. The presentation provided information</p>	-	<p>We assure that we will take due care for treatment of spent wash and other effluent from distillery. proposed expansion distillery project will be Zero Liquid Discharge</p>	Managing Director	Before operation	<p>Cost for MEE, CPU will be 7.5 Cr and Stack., ESP and</p>

	<p>about the advanced pollution control system and incineration boiler in the new project. So, there will be no pollution like previous boilers. States which have supported industrial development have progressed. The blend of ethanol in petrol has been increased by 25%. However, the sugar industry has got this nectar channel. The markets here are flourishing because of this factory. This factory is a lifesaver for the people here, but we hope that everyone will support this project.</p>	Unit and we will follow the guidelines of MPCB and CPCB.			CO2 bolting plant :10.00 Cr Cr (Include d in project cost)
14	<p>Shri Sandip Jawale, Residence- Bhende Bk, Tal: Newasa, Dist. Ahmednagar. We are living next to the project, our soil is became completely black spent wash mixed with water. I had informed the factory authorities. But no one told this story even to the Chairman of the factory. the measures in this regard us. He showed a picture of black water.</p>	Industry has appointed VSI for assessment of contamination of water, soil and preparation of remediation plan.			
People supported for the expansion					
15	<p>Shri Sopan AnnasahebMahapur, Residence Bhende, Taluka - Newasa, District Ahmednagar – I belong to Joshi community. This factory is Kamdhenu. People of small/scattered community like us are doing small big business by taking land. There are settlers here. Central Government has given boost for the production of Ethanol. However, Bhende is publicly supporting the project on behalf of Khurd Gram Panchayat.</p>				

16	Shri Rajendra Bhau Tagad, Residence – Bhende BK, Tal. Newasa, Dist. Ahmednagar We support the proposed project.
17	Shri Somnath Haribhau Gavane, Residence Bhende BK, Tal. Newasa, Dist. Ahmednagar- I live just 100 feet away from the distillery. There was trouble earlier. But since 5-7 years, there is no problem. We ourselves drink water from our bore.
18	Shri Sachin Popat Fulari, Residence - Bhende, Tal. Newasa, Dist. Ahmednagar – I live by the factory wall. We have no problem.
19	Shri Chamute Rajendra Janardhan, Residence Soudhale, Taluka -Newasa, District Ahmednagar- My village is just one km from here. There was no problem with this project before and there will be no problem in the future.
20	Sou. Sangita Ganesh Gavane, Ex Sarpanch, Bhende BK, Tal. Newasa, Dist. Ahmednagar.- This factory has completely developed this area. Education facilities have been made available to boys and especially girls in the area. KG to PG facility is available here: There may be 10-12 colleges. Ethanol project will lead to development here. We also have a share in the progress of the country. I am supporting the project on behalf of all villagers and women.
21	Shri Dadasaheb Gajare, Residence - Bhende BK, Tal. Newasa, Dist. Ahmednagar – My house is 300 feet from the project. 100 tonnes of sugarcane is produced on the water processed by the factory. Here, thousands of trees have been planted on that water. So the monsoon like climate is here in summer, so much green belt has been developed. Project Proponent have given 17 acres of land for irrigation and people have filtered water system. If anybody complain to factory management regarding dust, the water is sprinkled twice a day. I fully support the project on behalf of the farmers.
22	Shri Sunanda Reddy, an Environmentalist, Hyderabad – I thank Project Promoters for extending the project. I am the first environmentalist in India to support projects. The said project is a farmer-friendly project. Raw material - sugarcane is grown by the farmers, the project provides revenue to the government, jobs are provided to local youth and women. This project is run by farmers for farmers. I recommend Ministry of Environment, Forests and Climate Change, New Delhi for approval of the project.
23	Shri Sudam Argade, Residence - Soundala, Taluka - Bhende BK., District - Ahmednagar I support the project.
24	Shri Anil Madke, Shahar Takli, Tal. Shevgaon, Dist. Ahmednagar. I fully support this project. I request other members like me to give full support to this project. There is a need for such projects considering the issues in the sugar industry.
25	Shri Shankar Sambhaji Bharaskar, A/p. Vadule, Tal. Newasa, Dist. Ahmednagar Loknete Marutrao Ghule Patil Dnyaneshwar Co-operative Sugar factory Limited has received ISO 9001 award. This award is for doing good work in the environment. Hence, the project is fully supported by our Vadule Gram Panchayat.
26	Shri Kishor Ashok Misal, Residence - Bhende BK, Tal. Newasa, Dist. Ahmednagar My farm is adjacent to Loknete Marutrao Ghule Patil Dnyaneshwar Sahakari Sugar Factory Limited. There is no problem with my land from the factory. Soil fertility is good. I fully support the project.
27	Shri Kachardas Gundecha, Residence - Devgaon, District – Ahmednagar We fully support the project. He requested the participates to raise their hands if they were insupport. Everyone raised their hands.
28	Shri Digambar Kanade, Residence - Deygaon, Dist-Ahmednagar- The problems with the distillery project are well known. So, I fully support the project. I request all members, citizens to support this project.

29	Shri Bhaurao Aagale, Residence - Devgaon, Dist-Ahmednagar- The water in our village is clean, the air is clean. If the water in the village was bad, we all in the village would have developed jaundice. The birds are coming, the trees are also in order. Support this project.
30	Shri Sharad Baburao Argade, Ex Sarpanch, Soundala, Tal. Newasa, Dist. Ahmednagar I support the project. Here some people say that if there are no animals and birds, they should stand under a tree for an hour in the evening, so that they can hear the chirping of birds and birds
31	Mrs. Pushpa Kishor Misal, Residence - Bhende BK, Tal. Newasa, Dist. Ahmednagar - I live next door to the factory, just a wall away. Our agriculture is not harmed by the factory. I support the project.
32	Shri Sachin Tagad, Residence - Bhende BK, Tal. Newasa, Dist. Ahmednagar - My farm is next to the factory. Chemical spraying causes problems. There is no problem with this project.
33	Shri Prabhakar Kolte, Residence - Shahapur BK, Tal. Newasa, Dist. Ahmednagar - I support this project on behalf of Shahapur Gram Panchayat. He appealed to all the objectors to approve the factory as it was needed.
34	Shri Gangadas Kachare, Residence - Kukana, BK, Tal. Newasa, Dist. Ahmednagar - I express my support for this project on behalf of Kukana Gram Panchayat.
35	Shri Navale Sir, Residence - Bhende Kd, Tal. Newasa, Dist. Ahmednagar - Those who have registered silecuats have also given their consent. However, care should be taken to avoid pollution. However, Bhende Khurd gives consent to the project from the people of Khurd.
36	Shri Sukhadeo Ambadas Fulari, Residence - Bhende, Tal. Newasa, Dist. Ahmednagar. We are going to stay here and the company administration has co-operated with us whenever we faced difficulties. So I am supporting project expansion.
37	Shri Ajit Maruti Murkute, Residence - Devgaon,, Tal. Newasa, Dist. Ahmednagar - Various social activities are implemented through this Marutrao Ghule Patil Dnyaneshwar Cooperative Sugar Factory. The new expansion project is a Zero Liquid Discharge (ZLD) project and in the project a new 36 crore incineration boiler will be installed to process spent wash. It will not cause water pollution. I support the project on behalf of Devgaon.
38	Shri Waghadkar Hanakrishana Madhav, Residence - Bhende BK, Tal. Newasa, Dist. Ahmednagar - Chairman, Environment Public Hearing Committee asked to present brief suggestions. Shri Waghdkar said that although we support the project, the problems of those who are suffering should be resolved.
39	Shri Sunil Gavane, Residence - Bhende BK, Tal. Newasa, Dist. Ahmednagar - Local people present here objected that the project causes water and air pollution. But now due to Incineration Boiler, CPU waste water will be recycled and reused in the production process itself. Therefore, not a single drop of water will go out of the project. Public support for this project by our Bhende Budruk citizens.
40	Shri Laxman Fulari, Residence - Residence Bhende BK, Tal. Newasa, Dist. Ahmednagar. We support the expansion of the project. The project should started at the earliest.
41	Shri Gonde, Residence - Bhende BK, Tal. Newasa, Dist. Ahmednagar - I Supporting the project
42	Shri Namdeo Shinde, Residence - Bhende BK, Tal. Newasa, Dist. Ahmednagar - The project will not cause any environmental damage and additional 40 persons will be employed in the expansion distillery project. The said project will not cause pollution. The project is fully supported.

43	Shri Ambadas Kalamkar Aavhane, Taluka - Shevgaon, District - Ahmednagar- Chairman, Environment Public Hearing Committee asked to present brief suggestions, Shri Ambadas Kalamkar said that he was a worker in the project for 40 years. Everywhere there was dry, no trees, now looks green everywhere. We support this project.
44	Shri. Rajabhau Paulbuddhe, Residence Dahigaone, Taluka - Shevgaon, Dist Ahmednagar - I Supporting the project.
45	Shri Sachin Sopanrao Kshirsagar, Residence- Tarawadi, Tal. Newasa, Dist. Ahmednagar. On behalf of Tarawadi Gram Panchayat, I support the project.
46	Shri Shreedhar Laxman Misal, Residence- Bhende BK, Tal. Newasa, Dist. Ahmednagar. I support the project.

39 EMP (Please mention specific items proposed in EMP along with specific timeline for its implementation)

Construction Phase and operation phase

Construction Phase:

Sr. No.	Particulars	Cost Rs Recurring	Responsibility
1	Ambient Air quality for PM ₁₀ , PM _{2.5} , SO ₂ and NO _x & Water sprinkling on Road	250000/-	PP appoint NABL/MOEF approved Laboratory/ Consultant
2	Noise level	15000/-	PP appoint NABL/MOEF approved Laboratory/ Consultant
3	Worker Health checkup	25000/-	Contractor/PP
		290000/-	

Operation Phase:

S. No.	Particulars	Capital Cost lakh	Recurring Cost in lakh	Timeline	Responsibility
1	Air Pollution Control Stack, ESP and CO ₂ Bottling plant	1000.00	10.00	Before Operation of the project	Project Proponent
2	Incineration Boiler	2500.00	15.00	Before Operation of the project	Project Proponent
3	MEE	250.00	5.0	Before Operation of the project	Project Proponent
4	Condensate Polishing Unit	500.00	5.0	Before Operation of the project	Project Proponent
5	Sewage treatment Plant	25.00	1.0	Before Operation of the project	Project Proponent
6	Occupational health & Safety	5.0	5.0	During operation	Project Proponent
7	Strom Water Drain system & Rainwater Harvesting Plan	15.0	5.0	Before Operation of the project	Project Proponent
8	Green Belt development	10.00	1.0	During operation	Project Proponent

9	Environment Monitoring (Air, Water, Noise and soil) Online Monitoring system to CPU and stack	20.0	2.25	During operation	Project Proponent/ appointed NABL/MOEF laboratory
10	R & D of Odor assessment and management in sugar and distillery project and demonstration of biofiltration process for odor control in distillery unit	30.00	-	Before operation of distillery expansion	Project Proponent will appoint consultant /experts
Total		4360.00	49.25		
40	Other Relevant Information: (Pl. provide brief note on proposed project)				
41	Details of skill development program within Organization		Industry shall provide adequate skill development courses as and when required to the staff		
42	Details of environmental Monitoring Cell (Pl. provide organogram with educated Qualification and experience)		Industry has Constituted environmental Monitoring Cell with qualified staff		
43	Details of court cases if pending in any Hon'ble court		Not Any		

3. The proposal has been considered by SEIAA in its 267th (Day-1) meeting held on 17th October, 2023 and decided to accord Environment Clearance to the said project under the provisions of Environment Impact Assessment Notification, 2006 subject to implantation of following terms and conditions-

Specific Conditions:

SEAC Conditions-

1. PP to submit notarized affidavit for not violating any requirements of EIA Notification, 2006 as amended from time to time. If any violation is observed at any stage during the scrutiny of the proposal the recommendation made here will stand automatically cancelled.
2. PP to obtain water lifting permission from the Competent Authority to lift water from Mula River Bank Canal.
3. PP to ensure to implement action plan on the issues raised during the public hearing. PP shall complete all the task as per the action plan submitted along with budgetary allocations.
4. PP to complete development of mandatory green belt immediately with the provision of drip irrigation and submit photographs PP to plant 5-6 feet height saplings.
5. PP to ensure to utilize CER fund before the commissioning of the manufacturing activity in consultation with the District Collector. PP to prepare a comprehensive plan to implement the CER as a separate project for creating nature based sustainable village development with the help of expert institute/organisation.
6. PP to ensure enclosed storage with impervious flooring of all raw materials and chemicals, no open storage be practiced so as to avoid odor nuisance and its impact on the soil in case of spillage.

7. PP to submit copies of MoU executed with the brick manufacturer for disposal of boiler ash along with their quantities.
8. PP to provide asphaltting on all internal roads so as to reduce particulate matter pollution during plying of vehicles within the premises.
9. PP to adopt modern technologies bio scrubber, negative pressure operation etc. for odor control and submit odor control management plan
10. PP to submit detailed report on technical adequacy of all pollution control equipment including air, water, noise etc.as PP not proposing any modification / augmentation for proposed expansion.
11. PP to ensure to reduce spent wash generation within 6-8 KL/KL of alcohol produced
12. PP to ensure to restrict fresh water consumption within 10 KL/KL of alcohol production
13. PP to prepare and submit detailed plan to control odour nuisance through research and development and piloting.
14. PP to complete rain water harvesting facility before the commissioning of the manufacturing activity.

SEIAA Conditions

1. PP has obtained plan approval from ADTP dated 22.09.2023 and as per the plan, their plot area is 598400 m² and they have proposed green belt of 200650.00 i.e. 33.53 % of total plot area. Planning authority to ensure the compliance of the same..
2. PP to undertake Miyawaki plantation of native and indigenous trees such as Banyan, Peepal, Neem, Jamun and other suitable trees as per the Forest Department, Govt. of Maharashtra circular no SaVaVI-2019/C.R.3/F-11, dated 25th June, 2019. The said plantation to be completed in the first year of operation of Environmental Clearance under expert guidance of Miyawaki experts / arborist.
3. PP to strictly observe the Solid Waste Management Rules, 2016 as amended time to time.
4. PP to strictly observe the Hazardous and Other Wastes (Management & Trans boundary Movement) Rules, 2016 as amended time to time.
5. PP to identify all sources of fugitive air pollution on site and provide pollution control measures to mitigate pollution and meet the standard parameters stipulated in the Environment (Protection) Rules, 1986 amended time to time & Air (Prevention and Control of Pollution) Act, 1981 amended time to time.
6. PP to ensure storage of chemicals as per the Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989 amended time to time to ensure no release of any chemical to the atmosphere and leakage to the soil.
7. PP to ensure transport, storage, handling and use of the flammable/toxic chemicals as per conditions stipulated in license/approval of the Petroleum & Explosive Safety Organization (PESO).
8. PP to obtain approval and License from the Directorate of Industrial Health & Safety (DIHS) for proposed project and implement all condition stipulated therein. PP to carry out Safety Audit as stipulated in the Maharashtra Factories Rules, 1963 and ensure compliance of recommendation of the Audit.
9. PP to provide solar energy for illumination of Administrative Building, Street Lights and parking Area.
10. PP to ensure use of briquette /bio coal/ pellets/ or any such suitable product derived from scientific processing of appropriate stream of dry waste/agricultural waste, not

- less than 50 % of the total fuel requirement to the boiler.
11. PP to provide roof top Rain Water Harvesting facility.
 12. PP to ensure that, proposed project is a ZLD unit.

General Conditions:

- I. The project proponent shall advertise at least in two local newspapers widely circulated in the region around the project, one of which shall be in the Marathi language of the local concerned within seven days of issue of this letter, informing that the project has been accorded Environmental Clearance and copies of Environmental Clearance letter are available with the Maharashtra Pollution Control Board, website of the company and may also be seen at Website at <http://parivesh.nic.in>
- II. The project Proponent shall upload the status of compliance (soft copies) of the conditions stipulated Environmental Clearance letter including monitoring data of air, water, soil, noise etc. on their website and shall update the same periodically. The half yearly compliance report shall simultaneously be submitted to the Maharashtra Pollution Controls Board, SEIAA and the Regional Office of MoEF&CC at Nagpur, on 1st June & 1st December of each calendar year.
- III. Separate fund shall be allocated for the implementation of Environmental Management Plan along with item wise break up and specific time line for its completion. The cost shall be included as part of the project cost. The funds earmarked for the environmental protection measures shall not be diverted for other purpose and year-wise expenditure should be reported to the MPCB and the SEIAA.
- IV. A separate Environmental Management Cell with qualified personnel shall be set up for implementation of the stipulated environmental safeguards.
- V. In the event of failure of any pollution control equipment, the manufacturing activity shall be immediately stopped safely till the effective functioning of pollution control equipment's is regained.
- VI. PP to strictly follow conditions stipulated in the Consent to Establish/Operate issued by the Maharashtra Pollution Control Board.
- VII. PP to provide separate drains for storm water and effluent, and ensure that, the storm water drains are dry all the time and in no case the effluent shall mix with the storm water drain.
- VIII. Periodic Monitoring of ground water in the study area as marked in the Environmental Impact Assessment Report shall be undertaken and results analysed to ascertain any change in the quality of water. Results shall be regularly submitted to the Maharashtra Pollution Control Board.
- IX. The overall noise levels in and around the factory premises shall be kept within the prescribed standard under the Environment (Protection) Act, 1986 and Rule, 1989 as amended from time to time by providing adequate noise control measures and protective equipment's like ear muff and ear plug etc.
- X. Adequate safety measures shall be ensured to limit the risk zone within the factory premises. Leak detection system shall be installed for early detection and mitigation purpose.
- XI. PP to scrupulously follow the requirements of Maharashtra Factories Act, 1948 & Rules 1963 as amended from time to time.
- XII. The Environmental Statement for each financial year ending on 31st March in Form-V as is mandated to be submitted by the Project Proponent to the concerned Pollution

Control Board as prescribed under the Environment (Protection) Rule, 1989 as amended from time to time, it shall also be put on the website of the company along with the status of the compliance of the conditions stipulated in the Environmental Clearance letter.

4. The environmental clearance is being issued without prejudice to the action initiated under EP Act or any court case pending in the court of law and it does not mean that project proponent has not violated any environmental laws in the past and whatever decision under EP Act or of the Hon'ble court will be binding on the project proponent. Hence this clearance does not give immunity to the project proponent in the case filed against him, if any or action initiated under EP Act.

5. In case of submission of false document and non-compliance of stipulated conditions, Authority/ Environment Department will revoke or suspend the Environment clearance without any intimation and initiate appropriate legal action under Environmental Protection Act, 1986.

6. The Environment department reserves the right to add any stringent condition or to revoke the clearance if conditions stipulated are not implemented to the satisfaction of the department or for that matter, for any other administrative reason.

7. Validity of Environment Clearance: The environmental clearance accorded shall be valid as per EIA Notification, 2006, amended time to time.

8. In case of any deviation or alteration in the project proposed from those submitted to this department for clearance, a fresh reference should be made to the department to assess the adequacy of the condition(s) imposed and to incorporate additional environmental protection measures required, if any.

9. The above stipulations would be enforced among others under the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and rules there under, Hazardous Wastes (Management and Handling) Rules, 1989 and its amendments, the public Liability Insurance Act, 1991 and its amendments.

10. Any appeal against this Environment clearance shall lie with the National Green Tribunal (Western Zone Bench, Pune), New Administrative Building, 1st Floor, D-Wing, Opposite Council Hall, Pune, if preferred, within 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.


Pravin Darade
(Member Secretary, SEIAA)

Copy to:

1. Chairman, SEIAA (Maharashtra), Mumbai
2. Secretary, MoEF & CC
3. IA- Division MOEF & CC
4. Member Secretary, Maharashtra Pollution Control Board, Mumbai.
5. Regional Office MoEF & CC, Nagpur
6. District Collector, Ahmednagar.
7. Regional Officer, Maharashtra Pollution Control Board, Nashik.



Maharashtra Pollution Control Board

महाराष्ट्र प्रदूषण नियंत्रण मंडळ

Visit Report

General Information

IMIS ID : MPCB-CONSENT-0000124114

Industry Name : Loknete Marutrao Ghule patil Dnyaneshwar Sahakari Sakhar Karkhana Ltd (Distillery Divison), Dnyanes

Address : At - Bhendeq, Tal. Newasa, Dist. Ahmednagar

Pincode :

Category : 17 Category

Email : dsskltd@gmail.com

Phone : 9822289799

Visit Scheduled On : 02/04/2025

Last date of visit : 03/04/2025

Visited by : Amit Latey(FO-Ahilyanagar)



Visited On

Visited Industry on :02/04/2025

Email Address of Unit :dsskltd@gmail.com

Telephone Number of Unit :9822289799

Siting Criteria

Siting Criteria : No

Location

Notified Industrial area : No

Detail : Post Bhende SK Tal Newasa

Planning Authority : Sugar commissioner

Visit For

Visit For : Surprise

Applied For : Court Matter

Previous Consent Detail

Consent UAN No.	Date	Validity	Capital Investment	Verified By
MPCB-CONSENT-0000212880 for 45 KLPD	08-11-2024	31-08-2025	4358.41 Lakh	CA Certificate
MPCB-CONSENT-0000207366 for 55 KLPD	22-07-2024	31-08-2025	131.68 Crs	CA Certificate

Environment Clearance

Is EC Applicable : Yes

Is EC Obtained : Yes

EC Detail : EC dated 15/12/2023

Production Details

Product Name	Quantity(As consent)	Unit(As consent)	Quantity(Actual)	Unit(Actual)	Operational Issue
Rectified Spirit	100	KL/D	80	KL/D	No
Ethanol	100	KL/D	0	KL/D	No
Extra Neutral Alcohol	100	KL/D	0	KL/D	No
Absolute Alcohol	100	KL/D	0	KL/D	No
Fusel Oil	7	KL/M	0	KL/M	No

Waste Water Management

Source of water :

1) Surface

Surface Detail : Irrigation canal

Authority Permission : Irrigation departmen

Deviation In:

Water Consumption : No

Detail: NA

Effluent : No

Detail: NA

Sewage : No

Detail: NA

Whether Industrial effluent generated : Yes**Whether Domestical effluent generated : Yes**

		Industrial		Domestic	Gardening
		Process	Cooling		
Generation in m3/day	As per consent	1090	400	4	0
	Actual	800	200	4	0

Treatment System

Industrial		Domestic				
Primary :	Neutralization / Equalization Primary Settling/Sedimentation	Septic Tank & Soak Pit				
Secondary :						
Tertiary :						
Advanced :	MEE					
Industrial Purpose						
a) Ind. Effluent Generation (in CMD): 1090						
ETP Capacity : 1500						
b) Segregation : No						
c) Disposal : 100% Recycling Process						
Domestic Purpose						
a) Generation (in CMD) : 4		STP Capacity : 0				
b) Disposal : Land for Gardening						
Land available in acres : 50						
JVS sample collection (Water)						
JVS sample collected for Water : No						
Detail : ZLD unit						
Previous JVS Records (Water)						
Sr. No.	Unique id	Barcode Number	Sample Type	Sample Subtype	Payment Status	COA Generated
1	MPCB-JVS-050224076	BR-0064567	Water	JVS	Payment Pending	YES Link : Download
2	MPCB-JVS-271222021	BR-0035624	Water	JVS	Payment Pending	YES Link : Download
3	MPCB-JVS-021222014	BR-0031150	Water	JVS	Payment Pending	YES Link : Download
Air Pollution Aspect						
1) Details of emission : Yes						

#	Source	Fuel Name	Fuel Quantity	Fuel Unit	Control Equipment Installed	Stack Height(mtrs)	Operational Issue
1	Any other Incineration boiler	Bagasse	200	Kg/Hr	Electro Static Precipitator	65	No

2) Differential in existing source of emission : No

JVS sample collection (Air)

JVS sample collected for Air : No

Detail : NA

Previous JVS Records (AIR)

Sr. No.	Unique id	Barcode Number	Sample Type	Sample Subtype	Payment Status	COA Generated
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Hazardous Waste Generation

Difference in exiting waste generation : No

Non Hazardous Waste Generation

Difference in exiting waste generation : Yes

Name of waste	Quantity as per consent	UOM	Treatment	Method of Disposal as per consent	Last Disposal date	Last Disposal quantity	Actual Disposal
Yest Sludge	1000	MT/A	Composting	Used as manure	25-08-2023	70	0.00
Potash ash	30	MT/Day	-	Used as manure	16-08-2023	25	0.00

Any specific Conditions

	Condition	Compliance
Consent	NA	NA
Directions	NA	NA
Environment Clearance	NA	NA
Any NGT / Court order	NA	NA

Bank Guarantee

BG Imposed : Yes

BG Imposed Against : Consent

Bank Guarantee Imposed for	BG submitted	Bank Guarantee No	Date	Validity	Amount	Status	Compliance Period	Return	Forfeit
C to O 55 KLPD	Yes	0660IGPBG240012	28-11-2024	28-02-2026	2500000	Compiled	31/08/2025	NA	No
C to O 45 KLPD	Yes	0660IGPBG240008	31-08-2024	31-01-2026	2500000	Compiled	31/08/2025.	NA	No

Remark

#	Statutory Submissions	Financial Year	Within Time	Whether any deviation waste generation & disposal (less/more)
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Record not found.

Penal Charges

Penal Charges : No

OCEMS

Is Mandatory : Mandatory

Is Installed : Installed

Is Operational : Operational

Connected to MPCB server : Yes

Detail : Provided

Green Coverage

Green Coverage : Yes

Detail : 56 acre

Any Specific Observation

Any Specific Observation : Visited industry in respect to check the compliance of consent condition. During visit distillery found in operation. Industry has provided 45 KLPD molasses base distillery with ETP for the treatment of 450 M3/D spent wash comprising Bio-methanization followed by MEE & bio composting on 13-acre concreted compost yard with leachate collection system. During visit MEE & bio-composting found in operation. Industry has provided 55 KLPD distillery with ETP for the treatment of 690 M3/D spent wash comprising MEE followed by incineration boiler. During visit MEE & incineration boiler found in operation. Industry has provided CPU comprising primary secondary & 3 stage RO. Industry has provided incineration boiler with ESP followed by 65 mtr height stack. During visit ESP found in operation. Industry has provided OCEMS to incineration boiler, same is connected to MPCB & CPCB server Industry has submitted BG of Rs. 25 Lakh as per existing C to O for O & M. Industry has submitted BG of Rs. 25 Lakh as per C to E for Consent conditions. Industry has planted dhencha near compost yard area.

Previous legal action detail

Sr. No.	Legal Action Details	Legal Direction/Notice Details
1	MPCB-LEGAL_ACTIONS-290823007 Initiated By: Amit Latey(FO-Ahmednagar)	Show Cause Notice Outward No: MPCB/SCN/2309080003 Issued By: Shri Limbaji Suresh Bhad(RO-Nashik) Issued On: 08/09/2023

Whether unit complied

Whether unit complied : Yes